M			INCOME		_			As	sess	men	t Ye	ear	
" FORM	ITR-5	company	other than- (i) in and (iv) person ee rule 12 of the Ind (Please refer inst	filing Forn	n ITR	-7]	2	0	2	5	-	2	6
Part A- GEN	GENERAL												
	(A1) Name						((A2) I	PAN				
	(A3) Is there any cha old name	nnge in the name?	(A4) Limited Liability Partnership Identification Number (LLPIN) issued by MCA, if applicable										
	(A7) Flat/Door/Block	x No	(A8) Name of Premises/Buildi	ing/Village	(A5)	Date of f	orma	tion (DDM	MYY	YY)		
Z													
PERSONAL INFORMATION					(A6) Date of commencement of business (DD(/MM/YYYY)								
AL IN													
PERSON	(A9) Road/Street/Pos	Status (f. Firm, LLP, sub-status-cooperative under society other Law Primary society/coop development investment feligible to f. AOP/BOI, sub-status-Ethe insolvent	local au other co society y registi corresp agr erative ban fund, T ile Retu artifici Estate of	athority-2, poperative y, society ration Act, conding to bank k, Busic rust other in ITR ial juridic the decean	bank, v regi 1860 that that ness r than 7, any eal per	30I- 3 other isterea or any state, credit Rural trust, trust other	? ! ! !						

	(A11) To	wn/City/District	(A12	2) State	(A	A13) Pin code/Z	ip code					
			(A14 Cou									
	(A15) Of	fice Phone Number with STL				(A16) Mobile	No. 2					
	(A17) Em	ail Address -1			(A18) Email Add	dress -2						
	A19(ai)	Due date for filing return of 1. 31st July 2. 31st October 3. 30th November	income [D	ropdown (o be provided]:							
	A19(aii)	(1) Filed u/s (Tick) [Please see	e instruction]	139(5)	On or before due Revised Return, Indonation of delay	392CD-Modifie		O(2)(b)-				
		(2) Or Filed in response to n	otice u/s		, □ 142(1), □ 148,							
		(3) Whether you are a busin	ess trust?	1	☐ Yes ☐ No							
		4) Whether you are an investin section 115UB?	tment fund	referred t	o 🗆 Yes	□ No						
	(b)	If revised/Defective/ in red Modified, then enter Rece filing original return (DD/M	ipt No. an	d Date of		/	/					
	(c)	If filed in response to a notice u/s 139(9)/142(1)/148/153C or order u/s 119(2)(b), enter Unique Number/ Document Identification (unique Number (DIN) and date of such notice/order, or if filed u/s 92CD number) enter date of advance pricing agreement										
FILING STATUS	(d)	1. Method of opting-out of m □ by filing 10IEA (ha □ by exercising the set B) 2A. (Set A) Have you exercised the option 25? (a) □ Yes (If 'Yes', place AY 2024-25) 2a. Do you wish to 100 □ No (If 'No', please fur 2025-26) (b) □ No (Please select 2b. Do you wish to (If 'Yes', please fur 2025-26) (c) □ Not Applicable 2c. Do you wish to (If 'Yes', please fur 2025-26) Note- Option under section filing return u/s 139(1). 2B. (Set B) Do you wish to exercise the Yes □ No	aving inconoption in the properties of the prope	ne from but he return AC(6) of Control of filing and if Form 1 New Tax I of filing a 4-25 as the New Tax I of filing a	siness or profession of income only (for only	on) (answer set a prim 10IEA is not in 10IEA is not in ax regime in Foredgement number of the due date for t	ot applicable) (cm 10-IEA in A per of Form 10-IEA in Form 10-IEA AY 2024-25) ar Yes No Form 10-IEA ir Yes No Form 10-IEA ir Yes No Form 10-IEA ir Wes No Form 10-IEA i	Y 2024- IEA for Yes for AY No for AY date for No")				
	(dii)	Have you opted for tax reginal option is exercised for to number.	he first tim	e along wi	th date of filing of	_						
	(diii)	If "No", Option for current a ☐Not opting ☐opting it now If "opting it now", please fu	·	year	Date of filing of form 10-IF DD/MM/YYYY	Acknowledge	ment number:					

(6	div		If you are a new manufacturing cooperative society, whether you were required to furnish the return of income mandatorily u/s 139(1) for the AY 2024-25? o Yes o No													
di	iv(a	,	If the ansv	wer to	(div) is	"Yes", w	hether	you hav				ı/s 115B <i>A</i>	AE of Op	ting of	new tax	
di	iv(l	"	If the ansv 2025-26 □	ver to	(div) is				ise the o	ption u/s	115BAE	of Opting	of New T	ax regin	ne in AY	
di	iv(If div(a) or of Form							of filing	3	of filing 10-IFA D/MM/Y	L	Ackno numb	wledgem er	ent
	(e)		Residenti	ial Sta	tus (T	ick) 🗹 🗆	Resi	dent		Non-Re				I		
	(f)		Whether	asses	see has	s a unit	in an 1			nancial	Services			ves inco	me solely	y in
	(f)		convertib	le for	eign ex	xchange?	(Tick)		Yes			□ No				
	(g)		Whether	•								□ Yes		□ No		
	(h)		If yes, pl allotted b	y the	DPIIT	7										
	(i)		Whether certificat				r-mini	sterial b	oard fo	r		□ Yes		□ No		
	(j)		If yes, ple	ease p	rovide	the certi	ficatio	n numbe	r							
((k)		Whether									□ Yes		□ No		
	(l)		If yes, plo per MSM				tion nu	ımber all	lotted a	s						
((m)	,	In the cas □ No				there a	a permar	ent est	ablishm	ent (PE)	in India	(Tick)	1 - 1	7es	
	(n)		In the case Explanat If yes, plot (a) aggreferred (b) numl	ion (2 ease p egate in Exp	A) to s rovide of pay planati	section 9(details of ments ar ion 2A(a)	(1) (Tion of dising for to Sec	ck) rom the ction 9(1)	☐ Yo transac (i)	es [l No transacti	ons duri	ng the pi			
	(o)		Whether yes, pleas					No If								
			Whether					z o renre	contativ	0 000000	oo? (Tick	. .] Yes			П
((p)		No	tilis i	ctuiii	is being i	neu by	, а терге	,ciitati v	c assess	cc. (Iun		- 103			_
			If yes, ple	ease fu	ırnish	followin	g infor	mation -								
				(1)				he repres								
		L		(2)				of the Re				to be pr	ovided)			
		L		(3)				f the rep								
				(4)			manen essee	t Accour	nt Num	ber (PA	N)/Aadh	aar No.	of the re	present	ative	
	(q)		Whether						I □ Yes	□ No)					
			If yes, plo		irnisn of Firm		g intor	mauon PAN								
		ŀ	11	anic (71 11 11 11	•		IAN								
(r)	N	0	er you ha			-	•		-		-	ous year'	? (Tick	x) 🗹 🗖	Yes [<u> </u>
		Nam	e Type									She	ires			
		of comp any	of comp any	PA N		ening lance	S	hares acqı	iired du	ring the	year	trans	ferred the year	Closing	g balance	
	-	any	any								Purcha					
					No. of shar es	Cost of acquisi tion	No. of shar es	Date of subscri ption / purcha se	Face value per share	Issue price per share (in case of fresh issue)	se price per share (in case of purcha se from existin g	No. of shares	Sale conside ration	No. of share s	Cost of acquisit	
											shareh older)					

1a	1b	2	3	4	5	6	7	8	9	10	11	12	13

	(s)	Legal Ent	tity Identifier (LEI) details	(mandatory if refund is 50 C	rores or more)						
-		LEI Num	ber	Valid upt	o date						
	a1	Whether	liable to maintain account	s as per section 44AA? (Tick	y 🗹 🗆 Yes	□ N	No				
-	a2		assessee is declaring incon	ne only under section 44AD/44	ADA/44AE/44B/4	4BB/44BB <i>A</i>	A/44BBC (Tick) ☑				
•	a2i			l sales/turnover/gross receipts to turnover does not exceed 1							
•	a2ii	or gross r & non-a/o	receipts or on capital accou c payee cheque/DD does no	regate of all amounts received int such as capital contribution of exceed five per cent of the sa	n, loans etc. during aid amount? (Tick)	g the previo ☑ □ Yes	ous year, in cash,				
	a2ii i	on capital	l account such as asset acq	regate of all payments made in uisition, repayment of loans e end five per cent of the said pa	tc. & non-a/c paye	e cheque/Dl					
	b		liable for audit under secti		Yes \square N		□ 140				
-	· ·			virtue of which of the following		<u>U</u>					
-	bi	1	• • • • • • • • • • • • • • • • • • • •	eeds the limits specified unde		(Tick) 🗹					
				AAE/44BB but not offering inc		` /	ick applicable				
	bii	section)			one on presumpts	ve busis (1	ien applicable				
•	biii	Others (7		DD .							
•	с	If (b) is Y		ave been audited by an accou	ntant? (Tick) 🗹	☐ Yes	□ No				
		(i)	1	audit report (DD/MM/YYYY) / /						
NO		(ii)	Name of the auditor sign	ing the tax audit report							
AUDIT INFORMATION		(iii)	Membership no. of the a	uditor							
NFOR		(iv)	Name of the auditor (pro	oprietorship/ firm)							
DIT II		(v)	Proprietorship/firm regi	stration number							
AU		(vi)	Permanent Account Nun	nber (PAN)/Aadhaar No. of th	e auditor (proprie	torship/ fir	m)				
		(vii)	Date of audit report								
		(viii)	Acknowledgement numb	er of the audit report							
		(ix)	UDIN								
	di	Are you li	iable for Audit u/s 92E?	□ Yes □ No							
	dii	If (di) is Yes, whether the accounts have been audited u/s 92E? □ Yes □ No □ Yes □ Acknowledgement number □ DD/MM/ YYYY									
	diii	If liable to furnish other audit report under the Income-tax Act, mention whether have you furnished such report. If yes, please provide the details as under) (Please see Instructions)									
			Sl. No.	Section Code	Date (DD/MM/	(VVVV)	Acknowledgeme				
			DI. 110.	becam cout	Date (DD/MINI)		nt Number				
	e										
		ĺ									

		If liable to audit under any Act other than the Income-tax Act, mention the Act, section and date of furnishing the audit report													
Ī			•		Act and sec	tion					(DD/MM	/YY)	Act and (section	DD/M YY	
	A	☐Yes (In cas	No Se of socie	vas any chang ties and coope tted / retired p	rative banks	-		•	-						Ø
-		Sl.	Name of the Partner/ member		PAN		ad	nte of mission/re ent	tire	payal retiri	neration paid ole in case of ng partner (in ase of a firm)	Pe	rcentage determin		re
NO		1.													
AATI		2.											—		
FOR	B C	_		of the AOP/BO									□ No IP □		
PARTNERS/ MEMBERS/TRUST INFORMATION	D	Wheth associa of that	er total ii	the percentage neome of any 1 ody or executo? (Tick)	nember of t	he AC	P/B	OI/execut	or of A	AJP (ex	cluding his s	hare fro	om such		ıse
% MEM	E	Particulars of persons who were partners/members in the firm/AOP/BOI or settlor/trustee/beneficiary in the trust or executors in the case of estate of deceased / estate of insolvent as on $31^{\rm st}$ day of March, 2025 or date of dissolution													
PARTNERS		Address ge of share (if Number Partner (see on Capital en Identificati instructions)										Ren erat pai paya	ion id/		
		(1	1)	(2)	(3)	(4)	(5)		6)	(7)		(8)	(9)
	F	To be	filled in c	ase of persons	referred to	in sect	tion	160(1)(iii)	or (iv)					
		1		shares of the be										es 🗆	
ction		2		the person refer the person refer							d /or is ovelusi	volv for	tho	es 🗆	
o in se		3		any dependent								•		es 🗆	No
red to		4	Please fur	nish the followi					holow b	nada av	emption limit?			es 🗆	No
refer			(ii)	Whethe	r the relevant	tincon	ne or	any part th	ereof is	s receiv	able under a tr		red	es 🗆	
For persons referred to in sec			(iii)	Whethe	er the trust i ve benefit of i	s non-	-testa	amentary t	rust cr	reated 1	eclared by him before 01-03-1 ttlor mainly de	970 for	the	es 🗆	
			(iv)	Whether gratuity	er the trust is fund, pension	n fund	or a	ny other fu	nd crea	ted bon	and, superannu a fide by a pers ach Business or	on carry	ying 🗆 Yo	es 🗆	No
	G			ess or professi	on, if more t	than o	ne b	ousiness or	profe	ession,	indicate the t			ies/	
				than those de		<u>me ui</u> Code	ıaer	sections 4	HAD,		A and 44AE) Frade name o	of the	Dogoni	tion	1
		S	. No.		[Please se	e instr	ucti	on]			business, if a		Descrip	นบท	1
			(i)												İ
			(ii)												

Part	A -	BS			BALANCE SHEET AS ON 31ST DA (fill items A and B in a case where regular				
	A	Sou	rces	of I	Funds				
		1	Par	tner	s' / members' fund				
			A	Par	tners' / members' capital			A	
			В	Res	erves and Surplus				
				i	Revaluation Reserve	bi			
				ii	Capital Reserve	bii			
				iii	Statutory Reserve	biii			
				iv	Any other Reserve	biv			
				v	Credit balance of Profit and loss account	bv			
				vi	Total (bi + bii + biii + biv + bv)			Bvi	
			C	Tota	al partners'/ members' fund (a + bvi)			1c	
		2	Loa	n fu	nds				
			A	Secu	ired loans				
				i	Foreign Currency Loans	ai			
S				ii	Rupee Loans				
SOURCES OF FUNDS					A From Banks	iiA			
F FT					B From others	iiB			
S 0.					C Total (iiA + iiB)	iiС			
CE				iii	Total secured loans (ai + iiC)			Aiii	
UR			В	Uns	ecured loans (including deposits)				
S				i	Foreign Currency Loans	bi			
				ii	Rupee Loans				
					A From Banks	iiA			
					B From persons specified in section 40A(2)(b) of the I. T. Act	iiВ			
					C From others	iiC		-	
					D Total Rupee Loans (iiA + iiB + iiC)	iiD		-	
				iii	Total unsecured loans (bi + iiD)	1		Biii	
			C		al Loan Funds (aiii + biii)			2c	
		3	_		d tax liability			3	
			Adv		•				
				Fro	m persons specified in section 40A(2)(b) of	f i		-	
					I. T. Act	ļ <u> </u>		-	
			-		m others	ii		4iii	
		_			al Advances (i + ii)				
	_				of funds (1c + 2c +3 + 4iii)			5	
	В				of funds			-	
DS		1			ssets	1		_	
FUL					ss: Block	1a		_	
OF.]			-		reciation	1b		_	
APPLICATION OF FUNDS					Block (a – b)	1c			
\TI			-		ital work-in-progress	1d		1e	
√JIC		_			al (1c + 1d)			16	
PPL		2			ents				
A			A		g-term investments Investment in property	i			
i	i .	ı			աուլեցայալ ու թլորը լո	1 1	Ì		

ii Equity instruments		
A Listed equities	iiA	
B Unlisted equities	iiB	
C Total	iiC	
iii Preference shares	iii	
iv Government or trust securities	iv	
v Debenture or bonds	v	
vi Mutual funds	vi	
vii Others	vii	
viii Total Long-term investments (i + iiC -	+ iii + iv + v + vi + vii)	aviii
B Short-term investments		
i Equity instruments		
A Listed equities	iA	
B Unlisted equities	iB	
C Total	iC	
ii Preference shares	ii	
iii Government or trust securities	iii	
iv Debenture or bonds	iv	
v Mutual funds	v	
vi Others	vi	
vii Total Short-term investments (iC + ii		bvii
C Total investments (aviii + bvii)	+ III + IV + V + VI)	2c
3 Current assets, loans and advances		
A Current assets		
i Inventories		
A Raw materials	iA	
	iB	
B Work-in-progress		
C Finished goods Stock-in-trade (in respect of goods	iC	
acquired for trading)	iD	
E Stores/consumables including packing material	iE	
F Loose tools	iF	
G Others	iG	
H Total $(iA + iB + iC + iD + iE + iF + iF)$	- iG)	iH
ii Sundry Debtors		
	ar iiA	
	ar iiA iiB	
A Outstanding for more than one yes B Others		iiC
A Outstanding for more than one yes B Others C Total Sundry Debtors		iiC
A Outstanding for more than one yes B Others C Total Sundry Debtors iii Cash and bank balances		iiC
A Outstanding for more than one yes B Others C Total Sundry Debtors iii Cash and bank balances A Balance with banks	iiB	iiC
A Outstanding for more than one yes B Others C Total Sundry Debtors iii Cash and bank balances A Balance with banks B Cash-in-hand	iiB iiiA iiiB	iiC
A Outstanding for more than one yes B Others C Total Sundry Debtors iii Cash and bank balances A Balance with banks B Cash-in-hand C Others	iiB iiiA iiiB iiiC	iiC
A Outstanding for more than one yes B Others C Total Sundry Debtors iii Cash and bank balances A Balance with banks B Cash-in-hand C Others D Total Cash and cash equivalents (i	iiB iiiA iiiB iiiC	
A Outstanding for more than one yes B Others C Total Sundry Debtors iii Cash and bank balances A Balance with banks B Cash-in-hand C Others D Total Cash and cash equivalents (in the other Current Assets)	iiiA iiiB iiiC iiA + iiiB + iiiC)	iiiD
A Outstanding for more than one yes B Others C Total Sundry Debtors iii Cash and bank balances A Balance with banks B Cash-in-hand C Others D Total Cash and cash equivalents (i iv Other Current Assets v Total current assets (iH +iiC + iiiD + a	iiiA iiiB iiiC iiA + iiiB + iiiC)	iiiD aiv
A Outstanding for more than one yes B Others C Total Sundry Debtors iii Cash and bank balances A Balance with banks B Cash-in-hand C Others D Total Cash and cash equivalents (in the other Current Assets)	iiB iiiA iiiB iiiC iiA + iiiB + iiiC)	iiiD aiv

					osits, loans and advances to orate and others	bii			
					nnce with Revenue Authorities	biii			
			iv	Tota	al (bi + bii + biii)			biv	
			v	Loa	ns and advances included in biv whicl	h is			
					for the purpose of business or	va			
					profession not for the purpose of business or				
				b	profession	vb			
		C	Tota	al (av	v + biv)			3c	
		D	Cur	rent	liabilities and provisions				
			i	Cur	rent liabilities				
				A	Sundry Creditors				
					Outstanding for more than one year	1			
					2 Others	2			
					3 Total (1 + 2)	A3			
				В	Liability for leased assets	iB			
					Interest Accrued and due on borrowings	iC			
				_D	Interest accrued but not due on borrowings	iD			
					Income received in advance	iE			
				F	Other payables	iF			
				G	Total (A3 + iB + iC + iD + iE + iF)	1		iG	
			ii	Prov	visions				
				A	Provision for Income Tax	iiA			
					Provision for Leave	iiB			
					encashment/Superannuation/Gratuity Other Provisions	iiC		-	
						пС		iiE	
				1	Total (iiA + iiB-+ iiC)			diii	
					al (iE + iiD)			3e	
					rent assets (3c – diii) neous expenditure not written off or	1		30	
	4	A		cena isted		4a			
		В	Defe	erred	l tax asset	4b			
					lance in Profit and loss account/ ated balance	4c			
					a + 4b + 4c)			4d	
	5	Tota	al, aj	pplic	cation of funds (1e + 2c + 3e +4d)			5	
闰					regular books of account of business				
CAS					nish the following information as on 3 ess or profession	1 st da	ay of March, 2025,	in	
N					otal sundry debtors		C	1	
NO ACCOUNT CASE					otal sundry creditors		C	2	
ACC					otal stock-in-trade		C	3	
NO.					he cash balance		C		
	_			•					

Par	t A-			Manufacturing Account for the fit	nancial yea	r 2024-25 (fill items	s 1 to 3 in a case where regular books
Ma	nufa	ictu	ring	of account	·	·	<u> </u>
acc	ount	t		are maintained, otherwise fill items 62	to 66 as app	licable)	
	1	Deb	its to	Manufacturing Account			
		A	Ope	ning Inventory			
			i	Opening stock of raw-material	i		

	ii	Opening stock of Work in progress	ii			
	iii	Total (i + ii)	-		Aiii	
В	Pur	chases (net of refunds and duty or tax, if	f any)		В	
C	Dire	ect wages			С	
D	Dire	ect expenses (Di + Dii + Diii)			D	
	i	Carriage inward	i			
	ii	Power and fuel	ii			
	iii	Other direct expenses	iii			
E	Fact	tory Overheads				
	i	Indirect wages	i			
	ii	Factory rent and rates	ii	· · · · · · · · · · · · · · · · · · ·		
	iii	Factory Insurance	iii			
	iv	Factory fuel and power	iv	· · · · · · · · · · · · · · · · · · ·		
	v	Factory general expenses	v			
	vi	Depreciation of factory machinery	vi			
	vii	Total (i+ii+iii+iv+v+vi)			Evii	
F	Tota	al of Debits to Manufacturing Account (A	Aiii+B+C+	D+Evii)	F	
2 Clo	osing S	Stock				
i	Raw	v material	2i			
ii	Woı	rk-in-progress	2ii			
То	tal (2i	+2ii)			2	
3 Co	st of (Goods Produced – transferred to Tradin	g Account	(1F-2)	3	

	t A din cour	g		Trading Account for the financial ye account are maintained, otherwise fill items			2 ir	n a case where regular books of
	4	Rev	enu	e from operations				
		A	Salo if ar	es/ Gross receipts of business (net of returns ny)	and ref	unds and duty or tax,		
			i	Sale of goods	i			
			ii	Sale of services	ii			
			iii	Other operating revenues (specify nature and amount)				
_				а	iiia			
N N				b	iiib			
$\mathcal{C}_{\mathcal{C}}$				c Total (iiia + iiib)	iiic			
GA(iv	Total (i + ii + iiic)			Aiv	7
NIC		В	Gro	oss receipts from Profession			В	
CREDITS TO TRADING ACCOUNT		C		ties, taxes and cess received or receivable in l or supplied	respect	of goods and services		
) TO			i	Union Excise duties	i			
OITS			ii	Service tax	ii			
RE			iii	VAT/ Sales tax	iii			
0			iv	Central Goods & Service Tax (CGST)	iv			
			v	State Goods & Services Tax (SGST)	v			
			vi	Integrated Goods & Services Tax (IGST)	vi			
			vii	Union Territory Goods & Services Tax (UTGST)	vii			
			viii	Any other duty, tax and cess	viii			
			ix	Total (i + ii + iii + iv +v+ vi+vii+viii)			Cix	<u> </u>

		D	Total Revenue from operations (Aiv + B +Cix)			4D				
	5		sing Stock of Finished Goods			5				
	6	Tot	al of credits to Trading Account (4D + 5)		6					
	7	Оре	ening Stock of Finished Goods	7						
	8	Pur	chases (net of refunds and duty or tax, if any)	8						
	9	Dir	ect Expenses (9i + 9ii + 9iii)		9					
		i	Carriage inward							
		ii	Power and fuel	ii						
		iii	Other direct expenses Note: Row can be added as per the nature of Direct Expenses	iii						
Ę	10 Duties and taxes, paid or payable, in respect of goods and services purchased									
OU		i	Custom duty	10i						
CC		ii	Counter veiling duty	10ii						
√9N		iii	Special additional duty	10iii						
ADII		iv	Union excise duty	10iv						
TR		v	Service tax	10v						
DEBITS TO TRADING ACCOUNT		vi	VAT/ Sales tax	10vi						
BITS		vii	Central Goods & Service Tax (CGST)	10vii						
DE		viii	State Goods & Services Tax (SGST)	10viii						
		ix	Integrated Goods & Services Tax (IGST)	10ix						
		x	Union Territory Goods & Services Tax (UTGST)	10x						
		хi	Any other tax, paid or payable	10xi						
		xii	Total (10i + 10ii + 10iii + 10iv + 10v + 10vi + 10 10xi)	0vii + 10	viii + 10ix + 10x +	10xi i				
			t of goods produced – Transferred from Manuf		~	11				
	12	Gro (6-7	oss Profit from Business/Profession transferre 7-8-9-10xii-11)	d to Pro	fit and Loss account	12				
	12a	Tur	nover from Intraday Trading		12a					
	12b	Inco	ome from Intraday Trading - transferred to Pro	Loss account	12b					

Pa	rt A	-P&	L	Profit and Loss Account for the financial regular books of account are maintained, otherwards		
	13	Gros	s profit tra	insferred from Trading Account (12+12b)		13
	14	Othe	er income			
IN		i	Rent		i	
cour		ii	Commissio	on	ii	
AC		iii	Dividend i	income	iii	
SOT		iv	Interest in	come	iv	
[QN]		v	Profit on s	sale of fixed assets	v	
PROFIT AND LOSS ACCOUNT		vi		sale of investment being securities chargeable les Transaction Tax (STT)	vi	
		vii	Profit on s	sale of other investment	vii	
rs to		viii	Gain (loss) u/s 43AA	on account of foreign exchange fluctuation	viii	
CREDITS		ix	28(via)	conversion of inventory into capital asset u/s nventory as on the date of conversion)	ix	
		X	Agricultui	ral income	x	
		xi	Any other	income (specify nature and amount)		

			A		xia				
			В		xib			-	
			-	Total (xia + xib)	xic				
		xii		I of other income (i + ii + iii + iv + v + vi + vii + viii			- vic)	14xii	
	15			redits to profit and loss account (13+14xii)	1 124 1	A 1	MC)	15	
				atward				16	
-				tion of stores and spare parts				17	
-		Powe						18	
-		Rent		• • • • • • • • • • • • • • • • • • • •				19	
-				building				20	
-				machinery				21	
-				ation to employees					
-			_ 	ries and wages	22i				
			Bonu		22ii				
				abursement of medical expenses	22iii	-			
				e encashment	22iv	+			
				re travel benefits	22v				
				ribution to approved superannuation fund	22vi				
Е				ribution to recognised provident fund	22vii	+		-	
OUN				ribution to recognised gratuity fund	22vii	+		-	
ACC				ribution to any other fund	22ix	+			
PROFIT AND LOSS ACCOUNT		x	Any	other benefit to employees in respect of which an nditure has been incurred	22x				
AND		xi	Total	l compensation to employees (total of 22i to 22x)				22xi	
ROFIT		xii		ther any compensation, included in 22xi, paid to residents	xiia		Yes / No		
0			If Ye	s, amount paid to non-residents	xiib				
DEBITS T	23	Insu	rance	2					
DEB]		i	Medi	ical Insurance	23i				
		ii	Life 1	Insurance	23ii				
				nan's Insurance	23iii	i			
			Othe etc.	r Insurance including factory, office, car, goods,	23iv				
		v	Total	l expenditure on insurance (23i + 23ii + 23iii + 23iv	·)			23v	
	24	Worl	kmen	and staff welfare expenses				24	
	25	Ente	rtainı	ment				25	
	26	Hosp	italit	y				26	
	27	Conf	erenc	ee				27	
	28	Sales	pron	notion including publicity (other than advertisement	nt)			28	
	29	Adve	rtiser	ment				29	
	30	Com				_			
		i		d outside India, or paid in India to a non-resident er than a company or a foreign company	i				
		ii	To	others	ii				

	iii	Total (i + ii)					30iii	
31	Royalt	y						
	i	Paid outside India, or paid in India to a non-resid other than a company or a foreign company	lent	i				
	ii	To others	i	ii				
	iii	Total (i + ii)	·	•			31iii	
32	Profes	sional / Consultancy fees / Fee for technical service	es					
	i	Paid outside India, or paid in India to a non-resid other than a company or a foreign company	lent	i				
	ii	To others	i	ii				
	iii	Total (i + ii)	II.				32iii	
33	Hotel,	boarding and Lodging					33	
34	Travel	ling expenses other than on foreign traveling					34	
35	Foreig	n travelling expenses					35	
36	Conve	yance expenses					36	
37	Telepł	none expenses					37	
38	Guest	House expenses					38	
39	Club e	expenses					39	
10	Festiva	al celebration expenses					40	
41	Schola	rship					41	
12	Gift						42	
13	Donat	ion					43	
44	Rates	and taxes, paid or payable to Government or any l	local b	ody (exclu	ding taxes on		
		Union excise duty	44i					
İ	ii S	ervice tax	44ii					
	iii V	AT/ Sales tax	44iii					
İ	iv (Cess	44iv					
	v C	Central Goods & Service Tax (CGST)	44v					
	vi S	tate Goods & Services Tax (SGST)	44vi					
	vii I	ntegrated Goods & Services Tax (IGST)	44vii					
	viii U	Union Territory Goods & Services Tax (UTGST)	44viii					
	IX (any other rate, tax, duty or cess incl STT and	44ix					
		Total rates and taxes paid or payable (44i + 44ii +4 4viii +44ix)	4iii +4	44iv +	44v -	+ 44vi + 44vii +	44x	
15	Audit	fee					45	
46	Salary	Remuneration paid to Partners of the firm					46	
47	Other	expenses (specify nature and amount)						
	i			i				
İ	ii			ii				
	iii T	Total (i + ii)	I				47iii	
-	D. J.J.	ebts (specify PAN/ Aadhaar No. of the person, if available	forw	1 D	J D.	ht for amount of Rs		
48		or more is claimed and amount)	, joi w	пот В	aa De	or jor umount of 11s.		

		i(2)											4	48i(2)								
		i(3)											4	48i(3)								
		i				e add			quir	ed) T	Γota	l		48i								
			Oth	ers (mor	e tha	n R	s. 1 l														
		ii				. is n dress		vaila	ble (prov	ide	name aı	nd	48ii								
		iii	Oth					thar	ı Rs.	1 la	kh)			48iii								
		iv	Tota	al Ba	nd D	ebt (4	48i -	- 48i	i + 4	8iii)										48	8iv	
	49	Prov	ision	for	bad	and	dou	btful	deb	ts										4	19	
	50	Othe	er pro	ovisi	ons															5	50	
	51															i + 2	3v -	+ 24 t	0 29 + 30	iii 5	51	
	52	+ 311		52111	+ 33	to 4.	3 + 4	14x +	- 45 -	+ 46	+ 47	<u>'iii + 48i</u>	v + 4	9 + 5	<u> </u>							
	32			l out	side	Indi	a, o	r pai	d in	Indi	a to	a non-r	eside	nt						-		
		i	othe	er th	an a			-				ompany			j					_		
		ii	To												i	i						
		iii	Tota	al (i+	⊦ii)															52	2iii	
	53	Depi	reciat	tion	and	amo	rtiza	tion												5	53	
	54	Net 1	profi	t bef	ore t	taxes	(51	- 52	iii –	53)										5	54	
Q.	55	Prov	ision	for	curr	ent t	ax													5	55	
[AX A]	56	Prov	ision	for	Defe	erred	Ta	K												5	56	
FOR 1	57	Profit after tax (54 55 56)											5	57								
ISION	58 Balance brought forward from previous year								5	58												
PROVISIONS PROVISION FOR TAX AND APPROPRIATIONS	59	Amo	unt a	avail	able	for a	appı	opri	atio	n (57	7 + 5	8)								5	59	
IONS	60		sferi																	6	50	
ROVIS	61	Bala	nce c	arri	ed to) bal	ance	she	et in	pro	priet	or's acc	count	(59 -	60)					6	51	
Ы	62	CON	/PI!	ГАТ	ION	OF	PR	FSII	MPT	rivi	7 RI	SINES	S IN	СОМ	F I	NDI	7R	SEC	FION 44	A D		
	<u> </u>	(Onl	y for		iden	t Pai	rtne	rship	Fir	m ot		than LL	.P)					o L C.				
		SR.I	NO.			Nan	ie of	Bus	ines	S		В	usine	ess co	de				D	escrip	tio	n
																				-		<u></u>
ES																			s, howeve s extende		2i	
PRESUMPTIVE INCOME CASES		t	o Rs	.3 C	rores	s.)						yee ban										
ME			ele	ctro	nic	clear	ing	syst	em	or (othei	yee ban presci					•					
NCC		-	mo B Re			ived Cas		ore s	pecif	ied (date					il	R			-		
IVE I			C Ar					ın A	and	R						i				-		
MPT)											111	D (iiA +	;;R)							6	2ii	
ESU												to hav		on or	rno	a ;;	Α.	1		0.	411	
PR			wh	iche	ever	is hiş	gher															
						B + ichev				e am	oun	t claime	ed to	have	bee	en ii	B					
			E—1	f inc	come	is le	ess ti	ian t	he a				of G	ross l	Rece	ipts/	Tur	nover	, it is mai	ndator	ry to	maintain books of
	63	CON		ГАТ	ION	OF	PRI	ESUI	MPT	IVE	IN(COME 1							DER			
		SEC SR.N		N 44	ADA			or R e of l				ership]	Firm			n Ll ss co				D	esci	ription
) IX.1	, ,			1	14111	. 01	J 431					Du	JIIIC	J5 CU	ut		1	D	COCI	Truon

						Rs.50 Lakh, ho 63i is extended	wever if [63iB+6	63iC] is	less th	an or equal	63i	
			A	Through a	a/c payee chequ	ie or a/c payee b	ank draft or ba				iA	
				system re Receipts i		ribed electronic	modes received	before s	specifi	ed date	iB	
						JD					iC	
				·	e other than A a							
					ncome under so vhichever is hig		50% of 63i, or th	e amou	nt clai	med to have	63ii	
		NO	TE—	If income is			it is mandatory to	maintai	n book	s of account	and h	ave a tax audit under
•			on 44 MPU		OF PRESUMI	PTIVE INCOM	E FROM GOOD	S CAR	RIAG	ES UNDER		
				N 44AE	N CD			ss code	1			•
		SK.	NO.		Name of Bu	Isiness	Busine	ess code			Desci	ription
				istration of goods	Whether owned/leased/	Tonnage capacity of	Number of months for			income u/s he goods		
				orgoods arriage	hired	goods carriage			carria	age		
						(in MT)	carriage was			@ Rs.1000		
							owned/ leased/ hired by			onth in case eds 12MT,		
							assessee	or else	e @ Rs	.7500 per		
										<u>ne amount</u> nave been		
										arned,		
								whic	hever	is higher		
		(i)		(1)	(2)	(3)	(4)		(5)			
		(a)										
		(b)										
						Total						
		Add	l row	options a	s necessary							
		(ii)	Tota	l presum	otive income fr	om goods carria	nge u/s 44AE [to	tal of co	olumn	(5) of table	64(ii)	
			64(i))	o Partners of the	. C*				(4 (***)	
		` ′					e 11rm				64(iii)	
					otive Income u/						64(iv)	
							der S.44AE or the oks of account a					ed at any time during
	65	IF I	REG	ULAR BO	OOKS OF AC	COUNT OF BU	JSINESS OR P	ROFES	SION	ARE NOT	77210.	
						wing information	on for previous y	ear 202	24-25 i	n respect of		
				or profess assessee ca	sion - arrying on Busi	iness						
				s receipts				ia				
						io or ala nazioa h	ank draft or bai					
SE							scribed electron					
CA.					ceived before sp	ecified date						
UNT				Any other	mode			a2				
(00)		b	Gros	ss profit				ib				
NO ACCOUNT CASE		С	Expe	enses				ic				
Ž		d	Net _]	profit				•	•		65i	
		(ii)	For a	assessee ca	arrying on Prof	fession						<u> </u>
		a	Gros	ss receipts	(a1 + a2)			Iia				
							ank draft or bai					
				electronic	clearing syste	m or other pre	scribed electron					
				moues rec	eived before sp	occureu date						

		2 Any other mode	a2			
	b	Gross profit	Iib			
	С	Expenses	Iic			
	d	Net profit	l	I	65ii	
	(iii)	Total profit (65i + 65ii)			65iii	
66	i	Turnover from speculative activity			66i	
	ii	Gross Profit			66ii	
	iii	Expenditure, if any			66iii	
	iv	Net income from speculative activity (66ii—66iii)			66iv	

Pa		- OI Other Information (mandatory if liable				
	1	Method of accounting employed in the previous year	' (Tick		ile	□ cash
		Is there any change in method of accounting	(Tick	,		□ No
	3a	Increase in the profit or decrease in loss because Income Computation Disclosure Standards notified u XI(3) of Schedule ICDS]	ınder	section 145(2) [column	3a	
	3b	Decrease in the profit or increase in loss because Income Computation Disclosure Standards notified uXI(4)) of Schedule ICDS]				
	4	Method of valuation of closing stock employed in the				
		A Raw Material (if at cost or market rates, whicher rate, write 3)				
		B Finished goods (if at cost or market rates, which rate, write 3)	ever is	less write 1, if at cost,	wri	te 2, if at market
		C Is there any change in stock valuation method (T	ick) 🗹	☐ Yes ☐	ו ב	No
		D Increase in the profit or decrease in loss because the method of valuation specified under section 1		viation, if any, from	4d	
		E Decrease in the profit or increase in loss because the method of valuation specified under section 1		viation, if any, from	4e	
ON	5	Amounts not credited to the profit and loss account,		-		
ATI		A the items falling within the scope of section 28	5a			
OTHER INFORMATION		B the proforma credits, drawbacks, refund of duty of customs or excise or service tax, or refund of sales tax or value added tax, or refund of GST, where such credits, drawbacks or refunds are admitted as due by the authorities concerned	5b			
		C escalation claims accepted during the previous year	5c			
		D any other item of income	5d			
		E capital receipt, if any	5e			
		F Total of amounts not credited to profit and loss a	ccour	at (5a+5b+5c+5d+5e)	5f	
		Amounts debited to the profit and loss account, to th section 36 due to non-fulfilment of condition specifie	e exte	nt disallowable under		
		Premium paid for insurance against risk of damage or destruction of stocks or store [36(1)(i)]	6a			
		B Premium paid for insurance on the health of employees [36(1)(ib)]	6b			
		Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend [36(1)(ii)]	6c			
		D Any amount of interest paid in respect of borrowed capital [36(1)(iii)]	6d			

	E	Amount of discount on a zero-coupon bond [36(1)(iiia)]	6e		
F	F	Amount of contributions to a recognised			
L		provident fund [36(1)(iv)]	6f		
	1-	Amount of contributions to an approved superannuation fund $[36(1)(iv)]$	6g		
ľ	н	Amount of contribution to a pension scheme	6h		
F		referred to in section 80CCD [36(1)(iva)] Amount of contributions to an approved			
		gratuity fund $[36(1)(v)]$	6i		
	J	Amount of contributions to any other fund	6j		
		Any sum received from employees as			
		contribution to any provident fund or superannuation fund or any fund set up under			
	K	ESI Act or any other fund for the welfare of	6k		
		employees to the extent not credited to the			
		employees account on or before the due date $[36(1)(va)]$			
İ		Amount of bad and doubtful debts [36(1)(vii)]	6l		
		Provision for bad and doubtful debts	6m		
Ļ	141	[36(1)(viia)]	VIII		
	N	Amount transferred to any special reserve [36(1)(viii)]	6n		
ľ		Expenditure for the purposes of promoting	60		
L	~	family planning amongst employees [36(1)(ix)]			
		Amount of securities transaction paid in respect of transaction in securities if such income is not	6р		
L		included in business income [36(1)(xv)]	•		
		Marked to market loss or other expected loss as	(
		computed in accordance with the ICDS notified u/s 145(2) [36(1)(xviii)]	6q		
Ī	D	Expenditure for purchase of sugarcane in excess	6r		
Ļ		of the government approved price [36(1)(xvii)]			
L		Any other disallowance	6s		
L		Total amount disallowable under section 36 (total			6t
	U	Total number of employees employed by the company has recognized Provident Fund)	compa	ny (mandatory in case	
		i deployed in India	i		
		ii deployed outside India	ii		
		iii Total	iii		
		ounts debited to the profit and loss account, to th	e exte	nt disallowable under	
-		ion 37	1 -		
_		Expenditure of capital nature [37(1)] Expenditure of personal nature [37(1)]	7a		
F		Expenditure of personal nature [3/(1)] Expenditure laid out or expended wholly and	7b		
L	C	exclusively NOT for the purpose of business or	7c		
ſ		Expenditure on advertisement in any souvenir,			
		brochure, tract, pamphlet or the like, published by a political party [37(2B)]	7d		
r	F	Expenditure by way of penalty or fine for	70		
ļ	E	violation of any law for the time being in force	7e		
ļ		Any other penalty or fine	7f		
		Expenditure incurred for any purpose which is an offence or which is prohibited by law	7g		
ŀ		Amount of any liability of a contingent nature	7h		
ľ		Any other amount not allowable under section	7i		
Į		Total amount disallowable under section 37 (tota			7j
		Amounts debited to the profit and loss account, t	o the	extent disallowable	
ł		under section 40 Amount disallowable under section 40 (a)(i),			
		a on account of non-compliance with the	Aa		
		provisions of Chapter XVII-B			

		b o	Amount disallowable under section 40(a)(ia) on account of non-compliance with the	Ab			
		c a	provisions of Chapter XVII-B Amount disallowable under section 40 (a)(ib), on account of non-compliance with the provisions of Chapter VIII of the Finance Act, 2016	Ac			
		d o	Amount disallowable under section 40(a)(iii) on account of non-compliance with the provisions of Chapter XVII-B	Ad			
		A	Amount of tax or rate levied or assessed on the basis of profits $[40(a)(ii)]$	Ae			
		f A	Amount paid as wealth tax [40(a)(iia)]	Af			
		g	Amount paid by way of royalty, license fee, ervice fee etc. as per section 40(a)(iib)	Ag			
		h c	Amount of interest, salary, bonus, commission or remuneration paid to any partner or member $[40(b)]$	Ah			
			Any other disallowance	Ai			
		jТ	Total amount disallowable under section 40(to	otal o	f Aa to Ai)	8A.	i
	В.		amount disallowed under section 40 in any p			,	
			vable during the previous year	4		ор	'
		ounts tion 4	s debited to the profit and loss account, to the	exte	nt disallowable under		
	Δ	Amo	ounts paid to persons specified in section (2)(b)	9a			
			unt paid otherwise than by account payee				
			ue or account payee bank draft or use of ronic clearing system through a bank				
		accor	unt or through such electronic mode as may rescribed, disallowable under section 40A(3)	70			
	C	Prov	ision for payment of gratuity [40A(7)]	9c			
	D	settir comp	sum paid by the assessee as an employer for any pain or as contribution to any fund, trust, pany, AOP, or BOI or society or any other aution $[40A(9)]$	9d			
	1	Mar	ked to market loss or other expected loss pt as allowable u/s 36(1)(xviii) [40A(13)]	9e			
	F	Any	other disallowance	9f			
	G	Tota	l amount disallowable under section 40A			9g	
			ount disallowed under section 43B in any prededuring the previous year	cedin	g previous year but		
			sum in the nature of tax, duty, cess or fee er any law	10a			
	В	prov gratu	sum payable by way of contribution to any ident fund or superannuation fund or uity fund or any other fund for the welfare apployees	10b			
			sum payable to an employee as bonus or mission for services rendered	10c			
	D	borr or a	sum payable as interest on any loan or owing from any public financial institution of State financial corporation or a State strial investment corporation	10d			
	Da	Any borr finan	sum payable as interest on any loan or owing from such class of non-banking acial companies as may be notified by the ral Government	10da			
	E	borr oper credi	sum payable as interest on any loan or owing from any scheduled bank or a co- ative bank other than a primary agricultural it society or a primary co-operative cultural and rural development bank	10e			
			sum payable towards leave encashment	10f			

	G	Any sum payable to the Indian Railways for the use of railway assets	10g			
-		Any sum payable to a micro or small enterprise				
		beyond the time limit specified in section 15 of the	10h			
		Micro, Small and Medium Enterprises Development Act, 2006				
-		Total amount allowable under section 43B (total of	f 10a	a to 10h)	10i	
		amount debited to profit and loss account of the	prev	ious year but		
		Any sum in the nature of tax, duty, cess or fee				
-		under any law	11a			
		Any sum payable by way of contribution to any provident fund or superannuation fund or				
		gratuity fund or any other fund for the welfare	11b			
-		of employees				
		Any sum payable to an employee as bonus or commission for services rendered	11c			
-	D	Any sum payable as interest on any loan or				
		borrowing from any public financial institution or a State financial corporation or a State	11d			
		Industrial investment corporation				
Ī	Da	Any sum payable as interest on any loan or				
		borrowing from such class of non-banking financial companies as may be notified by the				
		Central Government, in accordance with the	11da			
		terms and conditions of the agreement governing				
-		such loan or borrowing Any sum payable as interest on any loan or				
		borrowing from any scheduled bank or a co-				
		operative bank other than a primary agricultural credit society or a primary co-operative	11e			
		agricultural and rural development bank				
	F	Any sum payable towards leave encashment	11f			
		Any sum payable to the Indian Railways for the use of railway assets	11g			
		Any sum payable to a micro or small enterprise				
		beyond the time limit specified in section 15 of the Micro, Small and Medium Enterprises	11h			
-		Development Act, 2006			111	
		Total amount disallowable under Section 43B(total			11i	
12	Am	ount of credit outstanding in the accounts in response	ect of			
	A	Union Excise Duty	12a			
-	В	Service tax	12b			
	C	VAT/sales tax	12c			
	D	Central Goods & Service Tax (CGST)	12d			
	E	State Goods & Services Tax (SGST)	12e			
ŀ	F	Integrated Goods & Services Tax (IGST)	12f			
	G	Union Territory Goods & Services Tax (UTGST)	12g			
ļ	Н	Any other tax	12h			
	I	Total amount outstanding (total of 12a to 12h)		'	12i	
	Am 33A	ounts deemed to be profits and gains under section C	n 33A	AB or 33ABA or	13	
4.4		amount of profit chargeable to tax under section	41		14	
						<u> </u>

	Amount of income or expenditure of prior period credited or debited to the profit and loss account (net)	15	
16	Amount of expenditure disallowed u/s 14A	16	
17	Whether assessee is exercising option under subsection 2A of section 92CE Tick) ☑ ☐ Yes ☐ No [If yes , please fill schedule TPSA]	17	

Pa QI	rt A	_	(Quantitative details (mandatory if liable for audit under section 44AB)		
V.		In th	e c	case of a trading concern		
	, ,			pening stock	1	
		2	Pu	rchase during the previous year	2	
		3	Sa	les during the previous year	3	
		4	Cl	osing stock	4	
		5	Sh	ortage/ excess, if any	5	
	(b)		•	case of a manufacturing concern		
S		6	Ra	nw materials		
DETAILS			a	Opening stock	6a	
DE			b	Purchases during the previous year	6b	
VE			c	Consumption during the previous year	6c	
QUANTITATIVE			d	Sales during the previous year	6d	
II.			e	Closing stock	6e	
N			f	Yield finished products	6f	
on/			g	Percentage of yield	6g	
			h	Shortage/ excess, if any	6h	
		7	Fi	nished products/ By-products		
			a	opening stock	7a	
			b	purchase during the previous year	7 b	
			c	quantity manufactured during the previous year	7c	
			d	sales during the previous year	7d	
			e	closing stock	7e	
			f	shortage/ excess, if any	7 f	

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

Sc	hed	ule HP Details of ownership of	Income from Ho of property)	ouse	Pro	pert	y (F	Plea	ise i	efer	instr	uctior	ıs) (Drop o	low	n to	be p	rov	rided	indicating
	1	Address of property	1	To	wn/	City	,					Sta	te	Cour y	tr	PIN	Cod	le/ Z	Zip co	ode
PROPERTY		Is the property co-ov Assessee's percentag Name of other Co-ov	ge of share in the		erty	7 % 0	Ĺ							wing d			Prop	oert	y (%))
HOUSE		I II	Name(s) of Tenant(s) (if let out)			adh:			o. of	Tena	ant(s)	P	PAN			dhaa credi				ant(s) (if

	Gross rent received or receivable or lettable (higher of the two, if let out for whole of the ye part of the year)			er of t	he t	wo i	if le	t out	t fo	r 1a				
	The amount of rent which cannot be realized	1b												
C	Tax paid to local authorities	1c												
D	Total (1b + 1c)	1d												
E	Annual value (1a – 1d)									1e				
F	Annual value of the property owned (own pe	ercen	ıtaş	ge sha	re x	1e)			1f				
G	30% of 1f	1g												
H	Interest payable on borrowed capital (Details are to be filled in the drop down to be provided in e-filing utility)	1h												
I	Total (1g + 1h)									1i				
J	Arrears/Unrealised rent received during the	year	r le	ss 30%	6					1j				
K	Income from house property 1 (1f – 1i + 1j)									1k				
	(fill up details separately for each property)													
Pas	ss through income/ Loss if any *									2				
	ome under the head "Income from house pronegative, take the figure to 2i of schedule CYLA Furnishing of PAN/Aadhaar No. of tenant is	A)	•	`)				3				

Sc	hedi	ule	BP Computation of income from bo	ness or professio	n				
	A	Fro	om business or profession other than spec						
		1	Profit before tax as per profit and loss a	cco	ount (item 54, 62	(ii),	63(ii), 64(iv),	1	
		_	65(iii) & 66(iv) of Part A-P&L)					_	
		2	Net profit or loss from speculative busin	ess	included in 1	2			
		2a	(enter –ve sign in case of loss) [Sl.no.12b account + Sl. No. 66iv of Schedule P&L]	oj	Traaing	2a			
		•	Not profit or Loss from Specified Br	ısi	ness u/s 35AD	•			
Z		2b	included in 1 (enter –ve sign in case of lo	ss)	1	2b			
PROFESSION				•	House property	3a			
OF				b	Capital gains	3b			
				c	Other sources	3c			
OR			Income/ receipts credited to profit and	ci	Dividend	3ci			
INCOME FROM BUSINESS		3	loss account considered under other	cii	Other than dividend income	3cii			
BU			chargeable u/s 115BBH		u/s 115BBF	3d			
OM				e	u/s 115BBG	3e			
FR					u/s 115BBH				
OME					(net of Cost of Acquisition, if	3f	(Item No. A of Schedule VDA)		
ž					any)				
			Profit or loss included in 1, which is ref						
		4a	First schedule of Income-tax Act(other tl						
			insurance business referred to in section						
			to be provided)						
		4b	Profit and gains from life insurance bus section 115B	ine	ss referred to in	4b			

_	7B(1A) and 8 (Dropdown to be provided)				4c	<u> </u>		
5	Income credited to Profit and Loss acco		(included	in 1)	whi	ch is exempt		
	a Share of income from firm(s)	5a						
	b Share of income from AOP/BOI	5b						
	c Any other exempt income (specify nature and amount)							
	i	Ci						
	ii	Cii						
	iii Total (ci + cii)	5ciii						
	d Total exempt income (5a + 5b + 5cii	_			5d			
6	Balance (1–2a – 2b – 3a - 3b – 3c – 3d –	3e –		4b-4c	5	d)	6	
		A	House property		7a			
		В	Capital g		7b			
	Expenses debited to profit and loss		Other	,	7c			
	account considered under other heads		u/s 115B	BF	7d			
7	of income/related to income		u/s 115B		7e			
	chargeable u/s 115BBF/or u/s 115BBG or u/s 115BBH		u/s 115B					
		_	(other th		7 0			
		F	Cost of		7 f			
			Acquisit					
8a	Expenses debited to profit and loss acco	unt	which re	late	8a			
	to exempt income Expenses debited to profit and loss acco	iint v	which rel	ate to				
8b	exempt income and disallowed u/s 14A (8b			
9	Total (7a + 7b + 7c + 7d + 7e + 7f + 8a+				9			
10	Adjusted profit or loss (6+9)						10	
11	Depreciation and amortisation debited t	to pr	ofit and l	oss ac	cou	nt	11	
12	Depreciation allowable under Income-ta	ax A	ct					
	i Depreciation allowable under section			12i				
	and 32(1)(iia) (column 6 of Schedule-			121			_	
	ii Depreciation allowable under section (Make your own computation refer Ap			12ii				
	iii Total (12i + 12ii)	pena	iii iii oj				12iii	
13	Profit or loss after adjustment for depr	eciat	tion (10 +	11 – 1	2iii))	13	
	Amounts debited to the profit and loss a	ccou	nt, to tne	1.4				
14	extent disallowable under section 36 (6t	of Pa	rt A-OI)	14				
	extent disallowable under section 36 (6t Amounts debited to the profit and loss a	of Pa	nt A-OI) nt, to the	14				
14	extent disallowable under section 36 (6t of Amounts debited to the profit and loss a extent disallowable under section 37 (7j of Amounts debited to the profit and loss a	of Pa ccou of Pa	nt A-OI) nt, to the nrt A-OI)	15				
14	extent disallowable under section 36 (6t of Amounts debited to the profit and loss a extent disallowable under section 37 (7j of Amounts debited to the profit and loss a	of Pa ccou of Pa ccou	nt, to the nt, to the nt, to the nt, to the	14				
14 15 16	extent disallowable under section 36 (6t of Amounts debited to the profit and loss at extent disallowable under section 37 (7j of Amounts debited to the profit and loss at extent disallowable under section 40 (8). Amounts debited to the profit and loss at	of Pa ccou of Pa ccou Aj of ccou	nt, to the art A-OI) nt, to the art A-OI) nt, to the f Part A- nt, to the	15 16				
14	extent disallowable under section 36 (6t of Amounts debited to the profit and loss at extent disallowable under section 37 (7j of Amounts debited to the profit and loss at extent disallowable under section 40 (8). Amounts debited to the profit and loss at extent disallowable under section 40A (8).	of Paccou of Paccou Aj of ccou (9g o	nt, to the art A-OI) nt, to the art A-OI) nt, to the f Part A- nt, to the of PartA-	15 16 17				
14 15 16 17	extent disallowable under section 36 (6t of Amounts debited to the profit and loss at extent disallowable under section 37 (7j of Amounts debited to the profit and loss at extent disallowable under section 40 (8). Amounts debited to the profit and loss at extent disallowable under section 40A (Any amount debited to profit and loss at previous year but disallowable under section 40A (1).	of Pa ccou of Pa ccou Aj of ccou (9g o	nrt A-OI) nt, to the nrt A-OI) nt, to the f Part A- nt, to the of PartA- int of the	15 16 17				
14 15 16 17	extent disallowable under section 36 (6t of Amounts debited to the profit and loss are extent disallowable under section 37 (7j of Amounts debited to the profit and loss are extent disallowable under section 40 (8). Amounts debited to the profit and loss are extent disallowable under section 40A (Any amount debited to profit and loss are previous year but disallowable under section 40A (9).	of Paccou of Paccou Aj of ccou (9g of	nrt A-OI) nt, to the nrt A-OI) nt, to the f Part A- nt, to the f PartA- nt of the 43B (11i	15 16 17				
14 15 16 17	extent disallowable under section 36 (6t of Amounts debited to the profit and loss are extent disallowable under section 37 (7j of Amounts debited to the profit and loss are extent disallowable under section 40 (8). Amounts debited to the profit and loss are extent disallowable under section 40A (Any amount debited to profit and loss are previous year but disallowable under section Part A-OI) Interest disallowable under section 23 (8)	of Paccou ccou Aj of ccou (9g of ccou	nrt A-OI) nt, to the nrt A-OI) nt, to the f Part A- nt, to the f PartA- nt of the 43B (11i	15 16 17 18				
14 15 16 17 18	extent disallowable under section 36 (6t of Amounts debited to the profit and loss are extent disallowable under section 37 (7j of Amounts debited to the profit and loss are extent disallowable under section 40 (8). Amounts debited to the profit and loss are extent disallowable under section 40A (Any amount debited to profit and loss are previous year but disallowable under section Part A-OI) Interest disallowable under section 23 (Small and Medium Enterprises Devel 2006)	of Paccou ccou Aj of ccou (9g of ccou	nrt A-OI) nt, to the nrt A-OI) nt, to the f Part A- nt, to the f PartA- nt of the 43B (11i	15 16 17 18				
14 15 16 17 18	extent disallowable under section 36 (6t of Amounts debited to the profit and loss are extent disallowable under section 37 (7j of Amounts debited to the profit and loss are extent disallowable under section 40 (8). Amounts debited to the profit and loss are extent disallowable under section 40A (Any amount debited to profit and loss are previous year but disallowable under section 23 of Part A-OI) Interest disallowable under section 23 of Small and Medium Enterprises Devel 2006 Deemed income under section 41	of Paccou	nrt A-OI) nt, to the nrt A-OI) nt, to the f Part A- nt, to the of PartA- nt of the 43B (11i ne Micro, nent Act,	15 16 17 18 19 20				
14 15 16 17 18 19	extent disallowable under section 36 (6t of Amounts debited to the profit and loss are extent disallowable under section 37 (7j of Amounts debited to the profit and loss are extent disallowable under section 40 (8). Amounts debited to the profit and loss are extent disallowable under section 40A (Any amount debited to profit and loss are previous year but disallowable under section Part A-OI) Interest disallowable under section 23 (Small and Medium Enterprises Devel 2006)	of Pa ccou of Pa ccou Aj of ccou (9g o occou of th lopm	nrt A-OI) nt, to the nrt A-OI) nt, to the f Part A- nt, to the of PartA- nt of the 43B (11i ne Micro, nent Act,	15 16 17 18 19 20				
14 15 16 17 18 19	extent disallowable under section 36 (6t of Amounts debited to the profit and loss are extent disallowable under section 37 (7j of Amounts debited to the profit and loss are extent disallowable under section 40 (8). Amounts debited to the profit and loss are extent disallowable under section 40A (Any amount debited to profit and loss a previous year but disallowable under section Part A-OI) Interest disallowable under section 23 (Small and Medium Enterprises Devel 2006 Deemed income under section 41 Deemed income under section 32AC/33ABA/35ABA/35ABB/35AC/40A(3A)80HHD/80-IA	of Pa ccou of Pa ccou Aj of ccou (9g o occou of th lopm	nrt A-OI) nt, to the nrt A-OI) nt, to the f Part A- nt, to the of PartA- nt of the 43B (11i ne Micro, nent Act,	15 16 17 18 19 20				
14 15 16 17 18 19 20 21 22	extent disallowable under section 36 (6t of Amounts debited to the profit and loss are extent disallowable under section 37 (7j of Amounts debited to the profit and loss are extent disallowable under section 40 (8). Amounts debited to the profit and loss are extent disallowable under section 40A (Any amount debited to profit and loss are previous year but disallowable under section 23 of Part A-OI) Interest disallowable under section 23 of Small and Medium Enterprises Devel 2006 Deemed income under section 41 Deemed income under section 32AC/33ABA/35ABA/35ABB/35ABB/35AC/40A(3A) 80HHD/80-IA	of Paccou ccou Aj of ccou (9g o accou ction 32Al	nrt A-OI) nt, to the nrt A-OI) nt, to the f Part A- nt, to the f PartA- nt of the 43B (11i ne Micro, nent Act,	15 16 17 18 19 20 21				
14 15 16 17 18 19 20 21 22	extent disallowable under section 36 (6t of Amounts debited to the profit and loss are extent disallowable under section 37 (7j of Amounts debited to the profit and loss are extent disallowable under section 40 (8). Amounts debited to the profit and loss are extent disallowable under section 40A (Any amount debited to profit and loss are previous year but disallowable under section Part A-OI) Interest disallowable under section 23 (Small and Medium Enterprises Devel 2006 Deemed income under section 41 Deemed income under section 32AC/ 33ABA/35ABA/35ABB/ 35AC/ 40A(3A) 80HHD/ 80-IA Deemed income under section 43CA	of Paccou ccou Aj of ccou (9g o ccou ction of th lopm	nrt A-OI) nt, to the nrt A-OI) nt, to the f Part A- nt, to the of PartA- nt of the 43B (11i e Micro, nent Act, D/ 33AB/ AC/ 72A/	15 16 17 18 19 20 21				

							ı	
		ase in profit or decrease in loss on according to make adjustments, and deviation in make						
		adjustments and deviation in me tion of stock (Column 3a + 4d of Part A		25				
		$\frac{14+15+16+17+18+19+20+21+2}{12}$	-	4+25	<u> </u>		26	
		ction allowable under section 32(1)(iii)		27	<u></u>			
		ant of deduction under section 35 or 35	CCC or					
	35CC	D in excess of the amount debited to pr	ofit and					
		account (item $x(4)$ of Schedule ESR) (if		28				
		tible under section 35 or 35CCC or 35 than amount debited to P&L account, it v						
	item 2		8					
		amount disallowed under section 40						
		ding previous year but allowable du ous year (8B of Part A-OI)	ring the	29				
		amount disallowed under section 43B	in any					
		ding previous year but allowable du	ring the	30				
		ous year (10i of Part A-OI) other amount allowable as deduction		21				
		ease in profit or increase in loss on ac	4 of	31				
		ase in profit or increase in loss on ac adjustments and deviation in me						
		tion of stock (Column 3b + 4e of Part A						
33	Total	(27+28+29+30+31+32)					33	
34	Incon	ne (13+26-33)					34	
35	Profit	ts and gains of business or profession de	eemed to	be ur	nder -			
	i	Section 44AD [62(ii) of schedule]	35i					
		Section 44ADA [63(ii) of schedule]	35ii					
	iii	Section 44AE [64(iv) of schedule]	35iii					
	iv	Section 44B	35iv					
		Section 44BB	35v					
		Section 44BBA	35vi					
		Section 44BBC	35vib					
		Section 44DA	35 vii		(item 4	of Form 3CE)		
	viii	First Schedule of Income-tax Act (other than	35viii					1
		Total (35i to 35viii)					35 ix	
30	Net p busin	rofit or loss from business or profession ess	other th	an sp	eculat	ive and specified	36	
		rofit or loss from business or profession						
		fied business after applying rule 7A, 7B					A37	
		plicable, enter same figure as in 36) (If loss tail come chargeable under Rule 7	ke tne figu		i of iter 37a	n E) (3/a+ 3/b +		
		eemed income chargeable under Rule 7	A		37a 37b			
		emed income chargeable under Rule 71		_	37c			
		emed income chargeable under Rule 7I			37d			
		eemed income chargeable under Rule 8	•		37e			
	T-n	come other than Rule 7A, 7B & Rule 8	3 (Item N	I.o.				
	¹ 36	·			37f			
		ace of income deemed to be from agri				_	38	
	Act	, 7B(1A) and Rule 8 for the purpose of a	iggi egati	VII UI	mcom	e as per rmance	30	
Con	nputa	tion of income from speculative busines	S					
		rofit or loss from speculative business a		ofit or	loss a	ccount	39	
40	Addit	tions in accordance with section 28 to 44	4DB				40	
41	Dedu	ctions in accordance with section 28 to 4	44DB				41	
42	Incon	ne from speculative business (if loss, take	the figure	to 6xv	ii of sch	nedule CFL)	B42	2
Con	nputa	tion of income from specified business u	ınder sec	tion 3	35AD			
42	Net p	rofit or loss from specified business as p	er profit	or lo	ss acc	ount	43	

	44	Additions in accordance v	with section 28 to 44DB		44			
	45	Deductions in accordance section,- (i) 35AD, (ii) 32 or 3.	with section 28 to 44DB (other than 5 on which deduction u/s 35AD is claimed	deduction under l)	45			
	46	Profit or loss from specifi	ed business (43+44-45)		46			
	47	Deductions in accordance	with section 35AD(1)		47			
	40	ii of schedule CFL)	usiness (46-47) (if loss, take the figure t		C48			
	77	Relevant clause of sub-section (5) drop down menu)	C49					
		ome chargeable under the 7+B42+C48)	D					
E I	ntr	a-head set off of business	loss of current year					
	Sl.	Type of Business income	Income of current year (Fill this column only if figure is zero or	Business loss set off	Business	s income remaining after set off		
			(1)	(2)		(3) = (1) - (2)		
		Loss to be set off (Fill this row only if figure is		(A37)				
		Income from speculative business	(B42)					
	111	Income from specified business						
		Income from life insurance business under						
	v	Total loss set off (ii + iii+i						
	v	Loss remaining after set of	off (i – v)					

1	Block of assets		Plant and machinery		
2	Rate (%)	15	30	40	45
		(i)	(ii)	(iii)	(iv)
	Written down value on the first day of previous year				
3b	Adjustment as per second proviso to sub-section (3) of section 115BAC (Refer to rule 5)				
3	Total (3a + 3b)				
4	Additions for a period of 180 days or more in the previous year				
5	Consideration or other realization during the previous year out of 3 or 4				
6	Amount on which depreciation at full rate to be allowed (3+4 – 5) (enter 0, if result is negative)				
7	Additions for a period of less than 180 days in the previous year				
8	Consideration or other realizations during the year out of 7				
9	Amount on which depreciation at half rate to be allowed (7 – 8) (enter 0, if result in negative)				
10	Depreciation on 6 at full rate				
11	Depreciation on 9 at half rate				
12	Additional depreciation, if any, on 4				
13	Additional depreciation, if any, on				

14	Additional depreciation relating to immediately preceding year' on asset put to use for less than 180 days		
15	Total depreciation* (10+11+12+13+14)		
16	Depreciation disallowed under section 38(2) of the I.T. Act (out of column 15)		
17	Net aggregate depreciation (15-16)		
18	Proportionate aggregate depreciation allowable in the event of succession, amalgamation, demerger etc. (out of column 17)		
19	Expenditure incurred in connection with transfer of asset/		
20	Capital gains/ loss under section $50*$ $(5+8-3-4-7-19)$ (enter negative only if block ceases to exist)		
21	Written down value on the last day of previous year* (6+ 9 -15) (enter 0 if result is negative)		

Sch	iedu	Depreciation on other asso deduction)	ets (Othe	r than ass	ets on whic	ch full cap	pital expenditure	is allowable as	6
	1	Block of assets	Land	Building	g (not includ	ing land)	Furniture and fittings	Intangible assets	Ships
	2	Rate (%)	Nil	5	10	40	10	25	20
			(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
	3	Written down value on the first day of previous year							
	4	Additions for a period of 180 days or more in the previous year							
DEPRECIATION ON OTHER ASSETS		Consideration or other realization during the previous year out of 3 or 4							
N OTHER		Amount on which depreciation at full rate to be allowed (3 + 4 - 5) (enter 0, if result is negative)							
ON O	7	Additions for a period of less than 180 days in the previous year							
RECIATI	8	Consideration or other realizations during the year out of 7							
DEPI		Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result in negative)							
	10	Depreciation on 6 at full rate							
	11	Depreciation on 9 at half rate							
	12	Total depreciation* (10+11)							
	13	Depreciation disallowed under section 38(2) of the I.T. Act (out of column 12)							

14	Net aggregate depreciation (12-13)				
15	Proportionate aggregate depreciation allowable in the event of succession, amalgamation, demerger etc. (out of column 14)				
16	Expenditure incurred in connection with transfer of asset/ assets				
17	Capital gains/ loss under section 50 (5 + 8 -3-4 -7 -16) (enter negative only if block ceases to exist)				
18	Written down value on the last day of previous year* (6+ 9 -12) (enter 0 if result is negative)				

Sch	ıedu	ıle D	Summary of depreciation on assets (Other deduction under any other section)	than	assets on which full capital o	expend	diture is allowable as
	1	Pla	nt and machinery				
		a	Block entitled for depreciation @ 15 per cent (Schedule DPM – 17i or 18i as applicable)	1a			
S		b	Block entitled for depreciation @ 30 per cent (Schedule DPM – 17ii or 18ii as applicable)	1b			
ASSETS			Block entitled for depreciation @ 40 per cent (Schedule DPM – 17iii or 18iii as applicable)	1c			
ON		d	Block entitled for depreciation @ 45 per cent (Schedule DPM – 17iv or 18iv as applicable)				
ION		e	Total depreciation on plant and machinery (1a	+ 1b +	- 1c +1d)	1d	
IAT	2	Bui	lding (not including land)				
DEPRECIATION		а	Block entitled for depreciation @ 5 per cent (Schedule DOA- 14ii or 15ii as applicable)	2a			
OF DE		b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 14iii or 15iii as applicable)	2b			
SUMMARY C		с	Block entitled for depreciation @ 40 per cent (Schedule DOA- 14iv or 15iv as applicable)	2c			
MIM.		d	Total depreciation on building (total of 2a + 2b	+ 2c)		2d	
SU	3	Fu	rniture and fittings(Schedule DOA- 14v or 15v as	applie	cable)	3	
	4	Inta	angible assets (Schedule DOA- 14vi or 15vi as appl	licable	2)	4	
		+	ps (Schedule DOA- 14vii or 15vii as applicable)			5	
	6	Tot	ral depreciation (1e+2d+3+4+5)			6	

Sch	edu	le DCG Deemed Capital Gains on sale of d	epreciable assets	s	
1	Plar	nt and machinery			
	a	Block entitled for depreciation @ 15 per cent	1a		
		(Schedule DPM – 20i)			
	b	Block entitled for depreciation @ 30 per cent	1b		
		(Schedule DPM – 20ii)			
		Block entitled for depreciation @ 40 per cent	1c		
		(Schedule DPM – 20iii)			
		Block entitled for depreciation @ 45 per cent			
		(Schedule DPM – 20iv)			
		Total (1a +1b + 1c + 1d)			1d
2	Buil	ding (not including land)			
	a	Block entitled for depreciation @ 5 per cent	2a		
		(Schedule DOA- 17ii)			
	b	Block entitled for depreciation @ 10 per cent	2b		
		(Schedule DOA- 17iii)			
		Block entitled for depreciation @ 40 per cent	2c		
		(Schedule DOA- 17iv)			
	d	Total (2a + 2b + 2c)			2d

3	Furniture and fittings (Schedule DOA- 17v)	3	
4	Intangible assets (Schedule DOA- 17vi)	4	
5	Ships (Schedule DOA- 17vii)	5	
6	Total (1e+2d+3+4+5)	6	

Sl No	Expenditure of the nature referred to in section (1)	Amount, if any, debited to profit and loss account (2)	Amount of deduction allowable (3)	Amount of deduction in excess of the amount debited to profit and loss account $(4) = (3) - (2)$
I	35(1)(i)			(4) - (3) - (2)
Ii	35(1)(ii)			
Iii	35(1)(iia)			
Iv	35(1)(iii)			
V	35(1)(iv)			
Vi	35(2AA)			
vii	35(2AB)			
viii	35CCC			
Ix	35CCD			
X	Total			

NOTE In case any deduction is claimed under sections 35(1)(ii) or 35(1)(iii) or 35(1)(iii) or 35(2AA), please provide the details as per Schedule RA.

Schedule Capital Gains

Gains	1	owne	rship, eı	nter you	building or b or share of ca			separate	ly for each property)	(in case	of co-	
Capital Gains	1		e of purouisition	chase/	DD/MM/		Date of sale/trans	sfer	DD/MM/YYYY			
		a	i Ful	ll value	of considerat	ion recei	ved/receiv	able		ai		
			ii Val	lue of p	roperty as pe	r stamp	valuation	authority	7	aii		
Short-term			iii of (Capital		se (aii) d			50C for the purpose times (ai), take this			
		b	Deducti	ions un	der section 48	3						
			i Rec		as per clause	e (iii) of so	ection 48 o	of the Act	t, read with Rule	bi		
			ii Cos	st of ac	quisition with	out inde	xation			bii		
			iii Cos	st of Im	provement w	ithout in	dexation			biii		
			iv Exp	penditu	re wholly and	d exclusiv	ely in con	nection v	with transfer	biv		
			v Tot	tal (bi +	bii + biii+bi	v)				bv		
		С	Balance	e (aiii –	bv)					1c		
		d	Deducti	ion und	er section 54	G/54GA	(Specify det	ails in iten	D below)	1d		
		e	Short-to	erm Ca	pital Gains o	n Immov	able prop	erty (1c -	- 1d)		A1e	
		f	In case	of tran	sfer of immov	vable pro	perty, ple	ase furni	sh the following deta	ils (see r	note)	
			S. No.	Name	PAN/Aadhaar No. of buyer(s)			Address of		State	,	
									deduced under section 1			

2	From s	lump sale				
	a i	Fair market value as per Rule 11UAE(2)		2ai		
	ii	Fair market value as per Rule 11UAE(3)		2aii		
	ii	i Full value of consideration (higher of ai or aii)		2aiii		
	b N	let worth of the under taking or division		2b		
	c S	hort term capital gains from slump sale (2Aiii-2B)			A2c	
3	(MF) o	ale of equity share or unit of equity oriented Mutual Fund or unit of a business trust on which STT is paid under 111A or 115AD(1)(b)(ii) proviso (for FII) (where A4 is olicable)	transferred	Where transferi ly or afte July 202	r 23rd	
		full value of consideration 3a				
	В	Deductions under section 48				
		i Reduction as per clause (iii) of section 48 of the Act, read with rule 8AB of the Rules bi				
		ii Cost of acquisition without indexation bii				
		iii Cost of Improvement without indexation bii	i			
		iv Expenditure wholly and exclusively in connection by	,			
		with transfer				
		v Total (i + ii + iii+iv)				
		Salance (3a – bv)				
	D d	coss to be disallowed u/s 94(7) or 94(8)- for example if sset bought/acquired within 3 months prior to record ate and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored Enter positive value only)				
	E S	hort-term capital gain on equity share or equity	3ei	3eii	A3e	
		riented MF (STT paid) (3c +3d) DN-RESIDENT, not being an FII- from sale of shares or d	 ebentures of a	n Indian co	mpany	
4		computed with foreign exchange adjustment under first p				
		TCG on transactions covered u/s 111A (A4ai+A4aii)			A4a	
)Where the transfer was before 23rd July 2024			A4ai	
		i)Where the transfer was on or after 23rd July 2024 TCG from sale of shares not covered in sl.no. 4A or sale	of debentures		A4aii A4b	
5		ON-RESIDENTS- from sale of securities (other than those 115AD	e at A3 above)	by an FII a	s per	
	A i		r than quoted			
		a Full value of consideration received/receivable in unquoted shares	-	ia		
		b Fair market value of unquoted shares determine prescribed manner		ib		
		c Full value of consideration in respect of unquote adopted as per section 50CA for the purpose of (higher of a or b)		ic		
		Full value of consideration in respect of securities othe unquoted shares		aii		
	ii		ć	aiii		
	В Де	ductions under section 48 Reduction as per clause (iii) of section 48 of the Act, re	ad with rule	bi		
		8AB of the Rules				
	i	i Cost of acquisition without indexation ii Cost of improvement without indexation		bii biii		
	i			biv		
				bv		

C Balance (5aiii – bv)	5c
Loss to be disallowed u/s 94(7) or 94(8)- for example if security bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such security to be ignored (Enter positive value only)	
E Short-term capital gain on securities (other than those at A3 above) by an FII (5c +5d)	A5e
6 From sale of assets other than at A1 or A2 or A3 or A4 or A5 above	
a In case assets sold include shares of a company other than quoted shares, enter the following details	
a Full value of consideration received/receivable in respect of unquoted shares	
b Fair market value of unquoted shares determined in the prescribed manner	
c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	
ii Full value of consideration in respect of assets other than unquoted shares	
iii Total (ic + ii) aiii	
b Deductions under section 48	
Reduction as per clause (iii) of section 48 of the Act, read with rule 8AB of the Rules bi	
ii Cost of acquisition without indexation bii	
iii Cost of Improvement without indexation biii	
iv Expenditure wholly and exclusively in connection with transfer	
V Total (i + ii + iii+iv) bv	
c Balance (6aiii – bv) 6c	
In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior d to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)	
e Deemed short term capital gains on depreciable assets (6 of schedule- DCG)	
f Deduction under section 54G/54GA 6f	
	A6g
g STCG on assets other than at A1 or A2 or A3 or A4 or A5 above (6c + 6d + 6e - 6f)	
7 Amount deemed to be short term capital gains	
7 Amount deemed to be short term capital gains a Whether any amount of unutilized capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? □ Yes □ No □ Not applicable. If yes, then provide the details below	
7 Amount deemed to be short term capital gains a Whether any amount of unutilized capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? □ Yes □ No □ Not applicable. If yes, then provide the details below Sl. Previous Section under which New asset Amount not used for new asset or remained unutilized in Capital gains	
7 Amount deemed to be short term capital gains a Whether any amount of unutilized capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? □ Yes □ No □ Not applicable. If yes, then provide the details below Sl. Previous Section under which year in deduction claimed in that acquired/constructed remained unutilized in Capital gains	
Amount deemed to be short term capital gains Whether any amount of unutilized capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? Yes □ No □ Not applicable. If yes, then provide the details below Sl. Previous year in which asset transferred during the previous years New asset acquired/constructed remained unutilized in Capital gains account (X) Previous year in which asset utilized acquired/constructed out of Capital Gains	
Amount deemed to be short term capital gains Whether any amount of unutilized capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? Yes No Not applicable. If yes, then provide the details below Sl. Previous year in which asset transferred during the previous years shown below was deposited in the Capital Gains account (X) New asset acquired/constructed acquired/constructed out of Capital Gains account (X)	
Amount deemed to be short term capital gains Whether any amount of unutilized capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? Yes No Not applicable. If yes, then provide the details below Sl. Previous year in which asset transferred during the previous years shown below was deposited in the Capital Gains account (X) New asset acquired/constructed remained unutilized in Capital gains account utilized out of Capital Gains account i 2021-22 54G/54GA	
Amount deemed to be short term capital gains Whether any amount of unutilized capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? Yes No Not applicable. If yes, then provide the details below SI. Previous year in which asset transferred during the previous years account within due date for that year? New asset acquired/constructed Previous year in which asset acquired/constructed acquired/constructed out of Capital Gains account i 2021-22 54G/54GA ii 2022-23 54G/54GA b Amount deemed to be short term capital gains u/s 54G/54GA, other than at 'a'	
Amount deemed to be short term capital gains Whether any amount of unutilized capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? Yes No Not applicable. If yes, then provide the details below Sl. Previous year in which asset transferred which year Previous year in which asset acquired/constructed acquired/constructed Previous year in which asset acquired/constructed out of Capital Gains account i 2021-22 54G/54GA iii 2022-23 54G/54GA b Amount deemed to be short term capital gains u/s 54G/54GA, other than at 'a'	Sl. No

8		Through I a, (Fill up so						n Capi	tal		A8	
	a(i)	Pass Throu chargeable		ne/Loss	in the 1	nature of	Short Tern	ı Capita	ıl Gain,	A8ai		
	a(ii)	Pass Throu chargeable		ne/ Loss	in the 1	nature of	Short Tern	ı Capita	ıl Gain,	A8aii		
	b	Pass Throu chargeable	@ 30%					-		A8b		
	с	Pass Throu chargeable	at applic	able rate	es					A8c		
9		unt of STC ial rates in				8 but cla	imed as n	ot char	geable to	o tax or	chargeable at	
	Sl. No.	Amount of income		Country name & Code	of	Treaty	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applical	ble rate [lower of (6) or (9)]	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)		(10)	
	I											
	II A	Total amou	nt of ST(G claim	ed as n	ot charge	able to tay	in India	as ner D	ТАА	A9a	
	R	Total amou per DTAA									A9b	
A(A)	clain Tern	tal loss on ned only if n Capital lo % / 30% /	respecti oss @20	ve Divid % / 30%	lend ir 6 / Ap _l	come u/	s 2(22)(f)	is offer	ed) [Sho	rt	A(A)	
10	Tota	l Short-ter -A9a+A(A)	m Capit			A2c+ A	3e+ A4a+	A4b+	A5e+ A6	ig+A7	A10	

1	From sale of land or building or both (fill up details separately for each property)(from a to f)(in case co-ownership, enter your share of Capital Gain)										
		of pu	DD/MM/YYYY								
	A	i	Full value of	consideration receive	d/receivable	ai					
		ii	Value of pro	perty as per stamp val	aii						
ins		iii	purpose of (d as per section 50C for the (aii) does not exceed 1.10 r else take (aii)]						
පු	В										
Capital Gains		i		Reduction as per clause (iii) of section 48 of the Act, read with rule 8AB of the Rules							
<u> </u>		ii	Cost of acqui	isition without indexa	tion	bii					
Long-term		iia		sition with indexation only for transfers befo		biia					
7		iib	Total cost of	improvement							
			(a) Cos	st of Improvement wit	hout indexation	Biib(a)					
			(b) Yea	r of Improvement							
				et of Improvement wit blicable only for transf	h Indexation (b & c fers before 23rd July 2024)	Biib(c)					
			Add Row								

		i	v ∑bi	iib(c) +biii; wh	nsfer is before 23rd nere transfer is on	•		i biv				
	С	Ba	•	<u>ii+∑biib(a) + l</u> (aiii – biv)	JIII)			1c				
				-	on 54D/54EC/54G	/ 54GA (Specify det	ails in iten	12				1
	D	$D \ell$	elow)					" 1d			D1	
	E				ins on Immovable						B1e	
	f	In	case of	f transfer of ir	nmovable proper	ty, please furnish				(see	note)	
			S.No.	Name of buyer(s)	PAN/Aadhaar No. of buyer(s)	Percentage share		Addres proper Count code, Z	ty, I	Pin ode	State	
		N(quoted by buye	PAN/Aadhaar No. is er in the documents. e than one buyer, ple							s
			g (Fotal Long-ter (a) Before 23rd 23rd July 2024	rm Capital Gains d July 2024 (sum of 4) r 23rd July 2024 (s	on Immovable proof capital gains or	roperty (n all pro	ΣB1e) perties	where trans	e tran sferre	sfer was d before	
2	Fror	n slu	np sal	e				When trans was b 23rd 2024	fer efore July	was o	e transfer n or after July 2024	
		I	Fair r	market value a	as per Rule 11UA	E(2)	2ai					
	a	ii	Fair r	market value a	as per Rule 11UA	E(3)	2aii					
		iii	Full	value of consid	deration (higher o	f ai or aii)	2aiii					
	b	Ne	t wort	h of the under	taking or division	n	2b		e) of orm	(6((e) of Form 3CEA)	
	c	Ba	lance ((2aiii – 2b)			2c					
	d	De	ductio	n u/s 54EC			2d					
	e	Lo	ng teri	m capital gain	s from slump sale	e (2c-2d)		•		B	2e	
					nlisted bonds or u cable only where					index	xed bonds	
	a	Ful	l value	e of considerat	tion		3a	ι				
	b	De	duction	ns under secti	on 48							
				tion as per clar ith rule 8AB o	use (iii) of section of the Rules	48 of the Act,	bi					
		ii (Cost of		ithout indexation		bii	i				
		-		acquisition w			bii biii					
		iii (Cost of	acquisition w	ithout indexation	on		i				
		iii (iv I	Cost of Expend	acquisition w	rithout indexation t without indexation and exclusively in	on	biii	i				

	4		om sale of listed securities (other than a unit) or zero coupo per section $112(1)$	n bonds	was before	Where transfer was on or after 23 rd july 2024	
		a	Full value of consideration	4a			
		b	Deductions under section 48				

 				1		
	Reduction as per clause (iii) of section 48 of the Act read with rule 8AB of the Rules	bi				
	Cost of acquisition with indexation	bii				
	iia Cost of acquisition without indexation(where transfe was before 23 rd July 2024, applicable only for the purpose computing excess tax to be ignored as per proviso to 112(of biia				
	Cost of improvement with indexation	biii				
	iiia Cost of improvement without indexation(where transvas before 23 rd July 2024, applicable only for the purpose computing excess tax to be ignored as per proviso to 112(of biiia				
	Expenditure wholly and exclusively in connection values	vith biv				
	v Total (where transfer was before 23 rd July 2024, bi + bi +biii+biv) (where transfer was on or after 23 rd July 2024, bi +biia +l + biv)	bv biiia				
	va Total (bia + biia + biii) (for the purpose of computing exc as per proviso section 112(1)) (applicable where transfer before 23 rd July 2024)					
	c Long Term Capital Gains on assets at B4 (4a – bv)		B4c	(i)	(ii)	
	Long-term Capital Gains on assets at B4 above where transferal July 2024 (4a – 4va) (for the purpose of computing excess tax as per proviso to see		B4ca			
	d Tax as per 112(1)(a)(ii)(A) or 112(1)(c)(ii)(A) [LTCG at 20 % [B4(ci)*20%]	with indexation]				
	Tax as per 1 st Proviso to section 112(1) [LTCG at 10 % without [B4(ca)*10%] (applicable where transfer was before 23 rd July, 2024)	ut indexation]	B4e			
	Excess amount that is required to be ignored as per 1 st provis F 112(1) [B4(d) – B4(e)]	o to section	B4f			
5	From sale of equity share in a company or unit of equity on which STT is paid under section 112A					
	Long-term Capital Gains on sale of capital assets at B5(C 112A)		schedule			
	i. Sum of column 14 where transfer was before 23rd July ii. Sum of column 14 where transfer was on or after 23rd			B5i B5ii		
6	For NON-RESIDENTS- from sale of shares or debenture be computed with foreign exchange adjustment under fire	of Indian comp		Don		
	LTCG computed without indexation benefit where transf i. Before 23rd July 2024 – Listed Debentures ii. Before 23rd July 2024 – other than Listed Deben iii. On or after 23rd July 2024 (only unlisted shares	ntures	tures)	B6 B6i B6ii B6iii		
7	For NON-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) units referred in sec. 115AB, (iii) bonds or GDR as referred in sec. 115AC, (iv) securities by FII as referred to in sec.115AD Note: For serial number (iv), break up of income based on date transfer is not required	Where trans was before 23rd July	wner	e transfer was after 23rd July (ii)		
	a I In case securities sold include shares of a company following details	other than quot	ed share	s, enter the		
	A Full value of consideration received/receivable in respect of unquoted shares B Fair market value of unquoted shares	Ia			-	
	determined in the prescribed manner C Full value of consideration in respect of	Ib			1	
	unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	Ic				
	ii Full value of consideration in respect of securities other than unquoted shares	Aii				
	iii Total (ic + ii)	aiii				
	b Deductions under section 48					

	Deduction or not described 49 63		I			
	Reduction as per clause (iii) of section 48 of the Act, read with rule 8AB of the Rules	Bi				
	ii Cost of acquisition without indexation	Bii				
	iii Cost of improvement without indexation	biii				
	Expenditure wholly and exclusively in connection with transfer	biiv				
	v Total (bi + bii +biii+biv)	Bv				
	Long-term Capital Gains on assets at 7 above in case		N-RESIDENT	' (aiii-		
	bv) (i) Where transfer was before 23rd July 202			(4444	B7c	
	(7(i),7(ii)& 7(iii))				B7ci	
	(ii) Where transfer was on or after 23rd July (7iii)	[appl	icable for 7(i),7	7(ii) &	B7cii B7ciii	
	(iii) From sale of securities by FII as referred	to in s	sec. 115AD			
	For FII/FPI (NON-RESIDENTS) - From sale of equity si					
	oriented fund or unit of a business trust on which STT is	paid 1	under section 1	12A r	ead with	
	section 115AD	Cal	14(***) of		B8	
	Long-term Capital Gains on sale of capital assets at B8 (115AD(1)(b)(iii) proviso)(8i+8ii)	Coluii	III 14(III) 01		Во	
-	i. Sum of column 14 where transfer	was l	before 23rd Jul	v	B8i	
-	ii. Sum of column 14 where transfer			•	B8ii	
9	From sale of assets where B1 to B8 above are not applica		Where transfer was before 23rd July 2024(i)	Where	transfer was on fter 23rd July 2024(ii)	
	a In case assets sold include shares of a company		3 dry 2024(1)			
	i other than quoted shares, enter the following details					
	A Full value of consideration	ia				
	received/receivable in respect of unquoted					
	Shares B Fair market value of unquoted shares	ib				
	determined in the prescribed manner	10				
	C Full value of consideration in respect of	ic				
	unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)					
	ii Full value of consideration in respect of assets other than unquoted shares	aii				
	iii Total (ic + ii)	aiii				
	b Deductions under section 48					
	i Reduction as per clause (iii) of section 48 of the Act, read with rule 8AB of the Rules	bi				
	ii Cost of acquisition with indexation for transfer before 23rd July 2024 and without indexation	bii				
	for transfer on or after 23rd July 2024	,				
	iii Cost of improvement with indexation for transfer before 23rd July 2024 and without	biii				
	indexation for transfer on or after 23rd July 2024					
	iv Expenditure wholly and exclusively in connection with transfer	biv				
	v Total (bi + bii +biii+biv)	bv				
	c Balance (aiii – bv)	9c				
	d Deduction under section 54D//54G/54GA (Specify	9d	+			
	e Long-term Capital Gains on assets at B9 above where i. Before 23rd July 2024		sfer was (9c- 9d	l)	B9e B9ei B9eii	

[भाग ॥—खण्ड 3(i)] भारत का राजपत्र : असाधारण 99

		year?			leposited in						tnin due da	te for that		
		S.no	Previou in wh asso transfe	s year ich et	Not applicabl Section unde deduction cla	r which	New asset				Amount not used for new asset or remained unutilized in Capital gains account (X)	Whether date of limitation / withdrawal was before 23rd July 2024		
							Previous ye which ass acquired/con ted	et A	mount u of Capit acco					
		i	2021	-22	54D/54G/5	54GA								
		ii	2022	-23	54D/54G/54G	A/54GB								
		iii	2023	-24	54D/54G/5	54GA								
	b	Amou	ınt deen	ned to	be long-terr	n capita	l gains, oth	er than	at 'a'(i	+ii)			b	
		i.	Who	ere de	emed capita	l gain ar	ose before	23rd Ju	ıly 2024	ı			bi	
		ii. Where deemed capital gain arose on or after 23rd July 2024											bii	
	С		ınt deen	ied to	be long term	n capital	l gains as pe	er Secti	on 45(4) read	with Section	n 9B of the	10c	Sl. No
		Act i.	Who	ere de	emed capita	l gain ar	ose before i	23rd Ju	ılv 2024	ı			10ci 10cii	4b
		ii.			emed capita	_			-					of for
		Amor	ınt doon	and to	he long-terr	n canita	l gaine (a V i	⊥ a V ii	⊥ aViii	⊥ h⊥c	<u> </u>		B10	101
	d	Amount deemed to be long-term capital gains (aXi + aXii + aXii + b+c) i. Where deemed capital gain arose before 23rd July 2024											B10i	
		ii.			emed capita								B10ii	$\perp \downarrow \downarrow$
	11		1(i)+B1	1a1(ii	me/Loss in ti)+B11a2(i) +	-B11a2(i	i)+ B11b)			S ain, (Fill up sched	lule PTI)	B11	
		a1(i)	Capita	l Gair	h Income/ L n, chargeabl	e @ 10%	6 u/s 112A		В	11a1(i)				
		a1(ii)			gh Income/ L n, chargeabl				erm _{B1}	l1a1(ii)				
		a2(i)	Pass T	hroug	th Income/L n, chargeabl	oss in the	e nature of	Long T		11a2(i)				
		a2(ii)	Pass T	hroug	th Income/ L	oss in th	e nature of	Long-T	erm	11a2(ii)				
		a2(II)	than u	/s 112	A					1 1 4 4 4 (II)				
		Pass Through Income/ Loss in the nature of Long Term Capital Gain, chargeable @ 20%												
	Amount of LTCG included in items B1 to B11 but claimed as not chargeable to tax or chargeable at special rates in India as per DTAA													
		Sl. No.	Amoun B1 to		Io. B11 Country in name & Code	Article o	Rate as per Treaty	Wheth obta	er TRC nined /N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]		
1		(1)	(2)	include (3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)		
		I												
		II												
		- 11					chargeable t	o tax in	India as	per D'	ГАА	7.10	•	
			otal amo	unt of	LTCG claim	ed as not	chargeable t			-		B12a		
		a 1			CLTCG claime					s in Ind	ia as per	B12a B12b		
		a To To To To To To To To To To To To To	Cotal amo OTAA al Loss (ount of on buy		ed as char ares on o	rgeable to tar or after 01st	at spec	cial rates er 2024 on resid	Long lents (d	Term			

C1 Su	ım (of C	apita	ıl Gain Incomes (11ü + 11üi +	-11iv + 11v + 11vi + 11vii +	11viii+	11ix+11x of	C1		
tal	ble i	E be	elow)							
				ransfer of Virtual Digital Ass		e VDA)	C2		
				eable under the head "CAPIT				C3		
D In				bout deduction claimed agair						
	1		case o	of deduction u/s 54D/54EC /54		ails				
		a			Deduction claimed u/s 54D		11/	,		
			i	Date of acquisition of original as Cost of purchase/ construction		for .		n/yyyy		
			ii	industrial undertaking		ai	i			
			iii	Date of purchase of new land or		ai	i dd/mi	n/yyyy		
			iv	Amount deposited in Capital Gadate	ains Accounts Scheme before a	ue ai	v			
				(iva)Date of Deposit	(ivb) Account Number		(ivc) IFS C	ode		
				ddmm/yyyy						
			v	Amount of deduction claimed		av	7			
		b			eduction claimed u/s 54EC					
			i	Date of transfer of original asset	t	bi	dd/mr	n/yyyy		
			ii	Amount invested in specified/no (not exceeding fifty lakh rupees)		bi	i			
			iii	Date of investment		bii	i dd/mr	n/yyyy		
			iv	Amount of deduction claimed		bi	v			
		c								
			i	Date of transfer of original asset		ci	dd/mr	n/yyyy		
			ii	Cost and expenses incurred for asset Date of purchase/construction o		n Ci				
			iii 	urban area Amount deposited in Capital Ga		CII		n/yyyy		
			iv	date (iva) Date of Deposit	(ivb) Account Number	CI	(ivc) IFS C	ode		
				ddmm/yyyy						
				Amount of deduction claimed			.			
		d	v		eduction claimed u/s 54GA	C				
			i	Date of transfer of original asset	t from urban area	di	dd/mr	n/yyyy		
			ii	Cost and expenses incurred for asset	purchase or construction of ne	w di	i			
			iii	Date of purchase/construction o		di	i dd/mr	n/yyyy		
			iv	Amount deposited in Capital Ga date		ue di				
				(iva) Date of Deposit	(ivb) Account Number		(ivc) IFS C	ode		
				ddmm/yyyy			T			
			v	Amount of deduction claimed		d	7			
		e	Total	deduction claimed (1a + 1b -	+ 1c + 1d)	e				_

15% 20% 30% applicate rates rates	0.		ype of ital gain	Gain of current year (Fill this column only if computed figure is positive)		Short te	тт сарка	l loss set off		Long term capital loss set off				
Loss to be set off (Fill this provided in the provided in th					15%	20%	30%		A		12.5%	20%	DTA A rate	
Loss to be set off (Fill this provided in the part of the part o				1	2	3	4	5	6	7	8	9	10	
18	I	off (F cow if	ill this figure tited is		*+ A4ai* + A8ai*	A4aii*+ A8aii*+A(A8b*+A(A2c*+A4b*+A 6g* +A7*+A8c*+A	A9b	B6ii+B7ci*+B7ciii+ B8i*+ * B11a1i*+B11a2i*+	B2eii*+ B4cii*+ B5ii*+B6iii* +B7cii*+ B8ii*+ B9eii*+B10ii* B11a1ii*+B11a	B2ei*+B3c*+ B4c i+B6i*+B9ei* + B10i*+ B11b*)	B121	
1	ii		15%											
iv term capita papilica papili	iii		20%	A4aii*+ A8aii										
Second Part Second Part	iv	erm	30%	(A5e*+A8b*+A(A))										
vii DTAA rates (B5i°+B6ii°+ B7cii°+ B7cii°+ B7cii°+ B7cii°+ B7cii°+ B11a1i°+B11a2i°+B (A))				+A4b*+A6g* +A7*+A8c*										
Continue 10%	vi													
term tapital gain Computed in the image of the image o				B7ci*+ B7ciii*+ B8i*+* B11a1i*+B11a2i*+B										
ix 20% B2ei*+B3c*+ B4ci*+B6i* +B9ei*+B10i*+ B11b*) x DTAA rates B12b xi Total loss set off (ii + iii + iv + v + vi + vii + vii + viii+ix+x) xii Loss remaining after set off (i-xi) The figures of STCG in this table (A1e* etc.) are the amounts of STCG computed in respective column (A1-A8) is after setoff with sin securities and as reduced by the amount of STCG not chargeable to tax or chargeable at special rates as per DTAA, which is included if any. The figures of LTCG in this table (B1e* etc.) are the amounts of LTCG computed in respective column (B1-B11) is after setoff with sin securities and as reduced by the amount of LTCG not chargeable to tax or chargeable at special rates as per DTAA, which is included if any. Information about accrual/receipt of capital gain	vii	erm apita		(B1gb*+ B2eii*+B4cii*+ B5ii*+B6iii* +B7cii*+ B8ii* +B9eii*+ B10ii* B11a1ii*+B11a2ii*+										
Total loss set off (ii + iii + iv + v + vi + vii + viii+ix+x) Total loss set off (ii + iii + iv + v + vi + vii + viii+ix+x) Total loss set off (ii + iii + iv + v + vii + viii+ix+x) The figures of STCG in this table (Ale* etc.) are the amounts of STCG computed in respective column (A1-A8) is after setoff with sin securities and as reduced by the amount of STCG not chargeable to tax or chargeable at special rates as per DTAA, which is included if any. The figures of LTCG in this table (Ble* etc.) are the amounts of LTCG computed in respective column (B1-B11) is after setoff with sin securities and as reduced by the amount of LTCG not chargeable to tax or chargeable at special rates as per DTAA, which is included if any. Information about accrual/receipt of capital gain	ix		20%	B2ei*+B3c*+ B4ci*+B6i* +B9ei*+ B10i*+										
wi + vii + viiii + viiii + viiii + viiii + viiii + viiii + viiii + viiii + viiii + viiii + viiii + viiii +	x			B12b										
The figures of STCG in this table (A1e* etc.) are the amounts of STCG computed in respective column (A1-A8) is after setoff with sin securities and as reduced by the amount of STCG not chargeable to tax or chargeable at special rates as per DTAA, which is included if any. The figures of LTCG in this table (B1e* etc.) are the amounts of LTCG computed in respective column (B1-B11) is after setoff with sin securities and as reduced by the amount of LTCG not chargeable to tax or chargeable at special rates as per DTAA, which is included if any. Information about accrual/receipt of capital gain	хi	Γotal vi + v	loss set o	off (ii + iii + iv + v + ix+x)									T	
securities and as reduced by the amount of LTCG not chargeable to tax or chargeable at special rates as per DTAA, which is included if any. Information about accrual/receipt of capital gain	xii]	Th	e figures	s of STCG in this tab										
16/0 to 15/12 16/12		sec	curities a											
16/9 to 15/12 16/12	1	forn	nation	about accrual/re	eceipt	of capita	al gain							
Upto 15/6 16/6 to 15/9 10/3 to 15/12 10/12 to 15/6 15/12 10/	In													

	Short-term capital gains taxable at the rate of 15%			
	Enter value from item 5via of schedule BFLA, if any.			
	2 Short-term capital gains taxable at the rate of 20% Enter value from item 5vib of schedule BFLA, if any.			
	Short-term capital gains taxable at the rate of 30% Enter value from item 5vii of schedule BFLA, if any.			
•	Short-term capital gains taxable at applicable rates 4 Enter value from item 5viii of schedule BFLA, if any.			
•	Short-term capital gains taxable at DTAA rates Enter value from item 5ix of schedule BFLA, if any.			
•	Long- term capital gains taxable at the rate of 10% Enter value from item 5xa of schedule BFLA, if any.			
•	Long- term capital gains taxable at the rate of 12.5% Enter value from item 5xb of schedule BFLA, if any.			
•	Long- term capital gains taxable at the rate of 20% Enter value from item 5xi of schedule BFLA, if any.			
	Long- term capital gains taxable at the rate DTAA rates Enter value from item 5xii of schedule BFLA, if any.			
	Capital gains on transfer of Virtual Digital Asset taxable at 1 the rate of 30% Enter value from item 17B of schedule SI, if any			

Schedule 11		sale of equity sh	are in a compa	any or unit of e	quity oriented fu	ınd or unit of a	business trust on v	which STT is p	aid under secti	on 112A					
SI. No.	Share/ Unit acquired (On or before/ after 31st Jan 2018)	Share / Unit transferred (Before/ on or after 23rd July 2024)	ISIN Code	Name of the Share/ Unit	No. of Shares/Units	Sale-price per Share/Unit	Full Value of Consideration- if shares are acquired on or before 31.01.2018 (Total Sale Value) (4*5) -If Shares are acquired after 31.01.2018- please enter full value of consideration	Cost of acquisition without indexation Higher of 8 and 9	Cost of acquisition	If the long term capital asset was acquired before 01.02.2018, Lower of 6 and 11	Fair Market Value per share/unit as on 31 st January,2018	Total Fair Market Value of capital asset as per section 55(2)(ac)- (4*10)	Expenditure wholly and exclusively in connection with transfer	Total deductions (7+12)	Balance (6-13) Item 5 of LTCG Schedule of ITR5
(Col 1)	(Col 1a)	(Col 1b)	(Col 2)	(Col 3)	(Col 4)	(Col 5)	(Col 6)	(Col 7)	(Col 8)	(Col 9)	(Col 10)	(Col 11)	(Col 12)	(Col 13)	(Col 14)
1															
2															
3															
4															
	Add Rows														
		otal of Col 14 wh Fotal of Col 14 w iii. '		vas on or after											

115AI	O(1)(b)(iii) pro	viso			SIDENTS (b)(iii) pro		of equity share in	a company o	r unit of equity	oriented fund	l or unit of a l	ousiness trust on	which STT is pa	aid under sect	ion 112A
SI. No.	Share/unit acquired (On or before/ after 31st Jan 2018)	Share/Unit transferred (Before/ on or after 23rd July 2024)	ISIN Code	Name of the Share/ Unit	No. of Shares/ Units	Sale- price per Share/ Unit	Full Value of Consideration -if shares are acquired on or before 31.01.2018 (Total Sale Value) (4*5) -If shares are acquired after 31.01.2018- Please enter full of consideration	Cost of acquisition without indexation Higher of 8 and 9	Cost of acquisition	If the long term capital asset was acquired before 01.02.2018, Lower of 6 and 11	Fair Market Value per share/unit as on 31 st January, 2018	Total Fair Market Value of capital asset as per section 55(2)(ac)- (4*10)	Expenditure wholly and exclusively in connection with transfer	Total deductions (7+12)	Balance (6-13) Item 8 of LTCG Schedule of ITR5
(Col 1)	(Col 1a)	(Col 1b)	(Col 2)	(Col 3)	(Col 4)	(Col 5)	(Col 6)	(Col 7)	(Col 8)	(Col 9)	(Col 10)	(Col 11)	(Col 12)	(Col 13)	(Col 14)
1															
3															
4															
	Add Rows					1									
	ii.Total of C	ol 14 where tra ol 14 where tra LTCG u/s 112A	nsfer was	on or afte	r 23rd July										

Schedule VDA	Income from transfer of Virtual Digital A	Assets				
	(Note: Details of every transaction are to	be filled, wherein eve	ry 'transfer' is a transaction)			
Sl. No.	Date of Acquisition	Date of Transfer	Head under which income to be taxed (Business/Capital Gain)	Cost of Acquisition (In case of gift; a. Enter the amount on which tax is paid u/s 56(2)(x) if any b. In any other case cost to previous owner)	Consideration Received	Income from transfer of Virtual Digital Assets (enter nil in case of loss) (Col. 6 – Col. 5)
(Col. 1)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)
	Add Rows	L				
A. Total (S	um of all Positive Incomes of Business Incom	me in Col. 7)				(Item No. 3f of Schedule BP)
B. Total (S	um of all Positive Incomes of Capital Gain i	n Col. 7)				(Item No. C2 of Schedule CG)

	tes (1a+ 1b-	+ 1c+ 1d + 1	le)	1	
Dividends, Gross (ai + aii + aiii)		1a			
i Dividend income other than (ii) and (iii) ai					
ii Dividend income u/s 2(22)(e) aii					
iii Dividend income u/s 2(22)(f) aiii					
Interest, Gross (bi + bii + biii + biv+bv)		1b			
i From Savings Bank		bi			
ii From Deposits (Bank/ Post Office/ Co-operative	re) Society/)	bii			
iii From Income-tax Refund		biii			
iv In the nature of Pass through income/ loss		biv			
v Others		Bv			
Rental income from machinery, plants, buildings, 6	etc., Gross	-			
Income of the nature referred to in section 56(2)(x) chargeable to tax (di + dii + diii + div + dv)) which is	1d			
Aggregate value of sum of money received with consideration	out	di			
ii In case immovable property is received consideration, stamp duty value of property	without	dii			
In case immovable property is received for in iii consideration, stamp duty value of property in such consideration		diii			
iv In case any other property is received consideration, fair market value of property		div			
In case any other property is received for in V consideration, fair market value of property in such consideration		dv			
Any other income (please specify nature)		1e			
Nature			Amount		
Any specified sum received by a unit holder from a trust during the previous year as referred to in section 56(2)(xii)					
Rows can be added as required					
ome chargeable at special rates (2ai + 2aii + 2b+ 2c+	2d + 2e rela	ated to sl. n	0. 1)	2	
Winnings from lotteries, crossword puzzles, r ai games etc. chargeable u/s 115BB	races, card	2ai			
aii Income by way of winnings from online games on u/s 115BBJ	_	2aii			
bvi)		2b			
1 0 1 11: / 20					
i Cash credits u/s 68 ii Unexplained investments u/s 69					
i Cash credits u/s 68 ii Unexplained investments u/s 69 iii Unexplained money etc. u/s 69A	biii				
h	Income chargeable u/s 115BBE (bi + bii + biii - ovi) i Cash credits u/s 68	income chargeable u/s 115BBE (bi + bii + biii + biv+ bv + bvi) i Cash credits u/s 68 bi ii Unexplained investments u/s 69 bii	i Cash credits u/s 68 bi ii Unexplained investments u/s 69 bii	i Cash credits u/s 68 ii Unexplained investments u/s 69 bicone chargeable u/s 115BBE (bi + bii + biii + biv+ bv + 2b bii bii bii bii bii bii bii bii bii	i Cash credits u/s 68 ii Unexplained investments u/s 69 bicone chargeable u/s 115BBE (bi + bii + biii + biv+ bv + 2b bii bii bii bii bii bii bii bii bii

	Amount borrowed or repaid on hundi u/s 69D	bvi		
c Any		ıl of ci to	2c	
i	Dividends received by non-resident (not being company) or foreign company chargeable u/s 115A(1)(a)(i) other than proviso to section115A(1)(a)(A)	ci		
ia	Dividend received by non-resident (not being company) or foreign company from a unit in an International Financial Services Centre, as referred to in sub-section (1A) of section 80LA chargeable under proviso to section 115A(1)(a)(A)	cia		
ii	Interest received from Government or Indian concern on foreign currency debts chargeable u/s 115A(1)(a)(ii)	cii		
iii	Interest received from Infrastructure Debt Fund chargeable u/s 115A(1)(a)(iia)	ciii		
iv	Interest referred to in section 194LC(1) - chargeable u/s 115A(1)(a)(iiaa) @ 5%	civ		
v	Interest referred to in Proviso to section 194LC(1)- chargeable u/s 115A(1)(a)(iiaa)@4%	cv		
vi	Interest referred to in section 194LD - chargeable u/s 115A(1)(a)(iiab)	cvi		
vii	Distributed income being interest referred to in section 194LBA - chargeable u/s 115A(1)(a)(iiac)	cvii		
viii	Income from units of UTI or other Mutual Funds specified in section 10(23D), purchased in Foreign Currency - chargeable u/s 115A(1)(a)(iii)	cviii		
ix	Income from royalty or fees for technical services received from Government or	cix		
x	Income by way of interest from bonds purchased in foreign currency by non-residents - chargeable u/s 115AC	cx		
xi	Income by way of dividend from GDRs purchased in foreign currency by non-residents - chargeable u/s 115AC	cxi		
xii	Income (other than dividend) received by an	cxii		
xiii	Income by way of interest received by an FII	cxiii		
xiv	Income received by non-residents sportsmen or sports associations chargeable u/s 115BBA	cxiv		
xv	Anonymous Donations in certain cases chargeable u/s 115BBC	cxv		
xvi	Income by way of royalty from patent developed and registered in India - chargeable u/s 115BBF	exvi		
xvi	Income by way of transfer of carbon credits chargeable u/s 115BBG	cxvii		

					ment Inc - chargea			Non-Resid	lent	cxviii						
			xix	115AB -shore	B(1)(a) - Inc fund	come i	n respe	ect of units -	off	cxix						
			xx	Incom respec referre	e being div t of secu ed to in se	ırities	(othe	ed by an FI r than u) - chargea	nits	cxx						
			xxi	Incom specifi	ed fund in	respe	ct of se	eceived by ecurities (ot tion 115Al	her	cxxi						
			xxii	Incom specifi than u	ed fund in	an div respe red to	vidend) ct of se in sec	received becurities (ot	her	exxii						
		d		throu	gh income	in the	nature		from	other s	sour	ces clair	ned	as chargeable	2d	
		e	Amo	pecial rates (drop down to be provided) punt included in 1 and 2 above, which is claimed as chargeable at special rate a as per DTAA (total of column (2) of table below)									cial rates in	2e		
			Sl. No.	Amount of income	Item No.1ai, 1aiii, 1b to 1d to No.2a	Country name & code	Article	Rate as per Treaty	Whete TRO obtain (Y/N	her C ned	ction I.T. Act		1	Applicable rate ower of (6) or (9)]		
			(1) I	(2)	(3)	(4)	(5)	(6)	(7))	(8)	(9)		(10)		
			II										+			
	Dedu 2a, 2l				ection 57 (a	other th	han tho	se relating t	to inco	ome che	arge	able at s	peci	al rates under		
	zu, ze	A A			es / Deducti	ions of	her th	an "C"					3a			
		В	B D	eprecia	ation (avai	lable o	only if i	ncome offe	red in	1c)			3b			
		C			expenditu offered in 1			nd u/s 57(i) a(ii))	(avail	lable o	nly i	if	3c			
		C	i E	ligible	Interest ex	pendi	ture u/	s 57(i) – cor	npute	ed valu	e		3ci			
		D		otal									3d			
-					tible u/s 58										4	
					o tax u/s 59		J-		o wal-	40d 4:	рт	A A	lam)	2 : 4 : 5 / 10	5	
					ner sources re to 4i of s			icing incom	ie reia	nea 10	IJΙA	AA porti	on)	-3+ 4 +3 (IJ	6	
7		ne f	rom	other s					nd ma	aintain	ing 1	race hor	rses)	(2 + 6) (enter	7	
8					ivity of ow	ning r	ace ho	rses								
			eipts	pts 8a ctions under section 57 in relation to receipts at 8a cu												
	D	onl	y				relatio	n to receipt	s at 8	a 8b						
					leductible 1					8c						
-					able to tax			4 als a 12 - 1°		8d		C ala a J 1	CE	<i>T</i>)	0.	
9								take the fig							8e	
								e from Oth				if nego		,		
	S.No.				ce Income	1	Upto 15/6	From 16/6 to 15/9	Fro	om 16/9 15/12		From 5/12 to	Fre	om 16/3 to 31/3	3	
	3.110.		Jul	er sour	ce mcome		(i)	(ii)	-	(iii)		(iv)		(v)		

			1	T	
1	Income by way of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. referred to in section 2(24)(ix)				
2	Income by way of winnings from online games u/s 115BBJ				
3a	Dividend Income referred in Sl. No 1a(i)				
3b	Dividend Income referred in Sl. No. 1a(iii)				
4	Dividend Income u/s 115A(1)(a)(i) other than proviso to section 115A(1)(a)(A) @ 20% (Including PTI Income)				
5	Dividend income under proviso to sec 115A(1)(a)(A) @10% (Including PTI Income)				
6	Dividend Income u/s 115AC @ 10% (Including PTI Income)				
7	Dividend Income (other than units referred to in section 115AB) received by a FII u/s 115AD(1)(i) @ 20% (Including PTI Income)				
8	Dividend Income (other than units referred to in section 115AB) received by a specified fund u/s 115AD(1)(i) @ 10% (Including PTI Income				
9	Dividend income chargeable at DTAA Rates				

Sch	edule	CYLA Details of Income after	er Set off of current	year losses			
ADJUSTMENT	Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Business Loss (other than speculation or specified business loss) of the current year set off	Other sources loss (other than loss from race horses and amount chargeable to special rate of tax) of the current year set off	Current year's Income remaining after set off
			1	2	3	4	5=1-2-3-4
RLOSS	i	Loss to be set off (Fill this row only, if computed figure is negative)		(3 of Schedule – HP)	(2v of item E of Schedule BP)	(6 of Schedule-OS)	
YEAR	ii	House property	(3 of Schedule HP)				
CURRENT	iii	Business (excluding Income from life insurance business u/s 115B, speculation income and income from specified business)	(A37 of Schedule BP)				
	iv	Income from life insurance business u/s 115B	(3iv of item E of Sch. BP)				_

v	Speculation income	(3ii of item E of Sch. BP)			
vi	Specified business income u/s 35AD	(3iii of item E of Sch. BP)		-	
viia	Short-term capital gain taxable @ 15%	(11ii of item E of Schedule CG)			
viib	Short-term capital gain taxable @ 20%	(11iii of item E of Schedule CG)			
viii	Short-term capital gain taxable @ 30%	(11iv of item E of Schedule CG)			
ix	Short-term capital gain taxable at applicable rates	(11v of item E of Schedule CG)			
	Short-term capital gain taxable at special rates in India as per DTAA	(11vi of item E of Schedule CG)			
xia	Long term capital gain taxable @ 10%	(11vii of item E of Schedule CG)			
xib	Long term capital gain taxable @ 12.5%	(11viii of item E of Schedule CG)			
xii	Long term capital gain taxable @ 20%	(11ix of item E of Schedule CG)			
xiii	Long term capital gains taxable at special rates in India as per DTAA	(11x of item E of Schedule CG)			
xiv	Net income from other sources chargeable at normal applicable rates	(6 of Schedule OS)			
xv	Profit from the activity of owning and maintaining race horses	(8e of Schedule OS)			
xvi	Income from other sources taxable at special rates in India as per DTAA	(2e of Schedule OS)			
xvii	Total loss set off		_		
xviii	Loss remaining after set-off (i - x	cvii)			

Sch BFI	edule LA	Details of Income after So	et off of Brough	t Forward Losses	of earlier years		
	Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 5 of Schedule CYLA)	Brought forward loss set off	Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	Current year's income remaining after set off
			1	2	3	4	5
IMEN	i	House property	(5ii of Schedule CYLA)	(B/f house property loss)			
BROUGHT FORWARD LOSS ADJUSTMENT	ii	Business (excluding Income from life insurance business u/s 115B, speculation income and income from specified business)	(5iii of Schedule CYLA)	(B/f business loss, other than speculation or specified business loss) (Note: B/F loss set off will be restricted to business income excluding income ws 44BB)	Note: B/F depreciation set off will be restricted to business income excluding income u/s 44BB)		
ROUGHTFO	iii	Income from life insurance business u/s 115B	(5iv of Schedule CYLA)	(B/f business loss, other than speculation or specified business loss)			
B	iv	Speculation Income	(5v of Schedule CYLA)	(B/f normal business or speculation loss)			
	v	Specified Business Income	(5vi of Schedule CYLA)	(B/f normal business or specified business loss)			
	via	Short-term capital gain taxable @ 15%	(5viia of Schedule CYLA)	(B/f short-term capital loss)			

vib	Short-term capital gain taxable @ 20%	(5viib of schedule CYLA)	(B/f short-term capital loss)			
vii	Short-term capital gain taxable @ 30%	(5viii of Schedule CYLA)	(B/f short-term capital loss)			
viii	Short-term capital gain taxable at applicable rates	(5ix of Schedule CYLA)	(B/f short-term capital loss)			
ix	Short-term capital gain taxable at special rates in India as per DTAA	(5x of Schedule CYLA)	(B/f short-term capital loss)			
xa	Long-term capital gain taxable @ 10%	(5xia of Schedule CYLA)	(B/f short-term or long-term capital loss)			
xb	Long-term capital gain taxable @ 12.5%	(5xib of schedule CYLA)	(B/f short-term or long-term capital loss)			
xi	Long term capital gain taxable @ 20%	(5xii of Schedule CYLA)	(B/f short-term or long-term capital loss)			
xii	Long term capital gains taxable at special rates in India as per DTAA	(5xiii of Schedule CYLA)	(B/f short-term or long-term capital loss)			
xiii	Net income from other sources chargeable at normal applicable rates	(5xiv of Schedule CYLA)				
xiv	Profit from owning and maintaining race horses	(5xv of Schedule CYLA)	(B/f loss from horse races)			
xv	Income from other sources income taxable at special rates in India as per DTAA	(5xvi of Schedule CYLA)				
xvi	Total of brought forward loss se	t off				
xvii	Current year's income remainin 5xa+5xb +5xi +5xii+ 5xiii + 5xiv-		tal of (5i + 5ii + 5iii+	5iv + 5v + 5via+5vib + 5v	ii + 5viii + 5ix +	

\$	Sche CI	edule FL			Detai	ils of Losses	to be carrie	ed forwar	rd to futu	ire years			
CARRY FORWARD OF LOSS	Sl. No.	Assessment Year	Date of Filing (DD/MM/ YYYY)	House proper ty loss	from sp	business other eculative business decified busin Amount as adjusted on account of opting for taxation under section 115BAD or 115BAC(1A	iness and	Loss from speculati ve business	Loss from specified business		Short- term capital loss	Long- term Capital loss	Loss from owning and maintai ning race horses
	1	2	3	4	5a	5b	5c=5a-5b	6	7	8	9	10	11
	i	2010-11											
	ii	2011-12											
	iii	2012-13											
	iv	2013-14											
	v	2014-15											
	vi	2015-16											
	vii	2016-17											
	viii	2017-18											
	ix	2018-19											
	X	2019-20											
	хi	2020-21											
	xii	2021-22											
	xiii	2022-23											
	xiv	2023-24											
	xv	2024-25											

xvi	Total of earlier year losses b/f									
xvii	Adjustment of above losses in Schedule BFLA	(2i of Schedu le BFLA)		(2ii of Schedule BFLA)	(2iv of Schedule BFLA)	(2v of Schedule BFLA)	(2iii of schedule BFLA)			(2xiii of Schedul e BFLA)
xvii i		(2xvii of Schedu le CYLA		(3xvii of Schedule CYLA)	(B42 of Schedule BP, if – ve)			+4xii+5x	(7xii+8xii +9xii+10x ii) of item E of Schedule CG)	(8e of Schedul e OS, if –ve)
xix	Current year loss distributed among the unit-holder (Applicable for Investment fund only)							50)		
XX	Current year losses to be carried forward (xviii-xix)									
xxi	Total loss Carried forward to future years (xvi- xvii+xx)									

Scl	hedule UD		Unabsorbe	d depreciation and	l allowance ı	under section 3	35(4)	
Sl No	Assessment]	Depreciation		Allowand	35(4)	
	Year	Amount of brought forward unabsorbed depreciation	adjusted on account of opting for taxation under section 115BAD or 115BAC(1A) depreciation setoff against the current year income		Balance carried forward to the next year	Amount of brought forward unabsorbed allowance	Amount of allowance set- off against the current year income	
(1)	(2)	(3)	3 (a)	(4)	(5)	(6)	(7)	(8)
i	Current Assessment Year							
ii								
iii								
iv								
v	Total			(3xvi of BFLA)			(4xvi of BFLA)	

Scheo	dule ICDS Effect of Income Computation Disclosure	Standards on	profit	
Sl. No.	ICDS	Increase in profit (Rs.)	Decrease in profit (Rs.)	Net effect (Rs.)
(1)	(2)	(3)	(4)	(5)
I	Accounting Policies			
II	Valuation of Inventories (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)			
III	Construction Contracts			
IV	Revenue Recognition			
V	Tangible Fixed Assets			
VI	Changes in Foreign Exchange Rates			

VII	Government Grants		
VIII	Securities (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)		
IX	Borrowing Costs		
X	Provisions, Contingent Liabilities and Contingent Assets		
XI s	Total effect of ICDS adjustments on profit (I+II+III+IV+V+VI+VII+VIII+IX+X)		

Sch	edul	e 10AA Ded	luction under section 10AA				
⋖	Ded						
N U/S 10A	Sl	Undertaking	Assessment year in which unit begins to manufacture/produce/provide services	Sl	Amount of deduction		
CTIO]	a	Undertaking No.1		a	(item 17 of Annexure A of Form 56F for Undertaking 1)		
DEDUCTION	b	Undertaking No.2		b	(item 17 of Annexure A of Form 56F for Undertaking 2)		
ı	c	Total deduction u	nder section 10AA (a + b)			С	

Sch 800	ıedı G	ule	Details of donations entitled for deduc	ction und	er sectio	n 80G			
			tions entitled for 100% deduction ut qualifying limit						
			and address of donee	PAN of Donee		Amo	unt of don		Eligible Amount of donation
						Donation in cash	Donation in other mode	Total Donation	
		i							
		iii T	otal						
			tions entitled for 50% deduction without Tying limit						
IIONS		Name	and address of donee	PAN of Donee		Amo	unt of don		Eligible Amount of donation
DETAILS OF DONATIONS						Donation in cash	Donation in other mode	Total Donation	
ILS OF		i							
ETA		iii T	otal						
D			tions entitled for 100% deduction ct to qualifying limit						
		Name	and address of donee	PAN of Donee		Amo	unt of don		Eligible Amount of donation
						Donation in cash	Donation in other mode	Total Donation	
		i							
		ii							
		iii T							
			tions entitled for 50% deduction subject alifying limit						

	Nar	ne and address of donee		ARN (Donation Reference Number)		unt of don		Eligible Amount of donation
					Donation in cash	in other	Total Donation	
	i							
	ii							
	iii	Total						
E	Total donations (Aiii + Biii + Ciii + Diii)							

S. No.	Relevant clause under which deduction is claimed (drop down to be provided)	Name and address of donee	PAN of Donee		Amount of donation		Eligible Amount of donation
				Donation in cash	Donation in other mode	Total Donation	
i							
ii							
	Total donation						

Sch	Schedule80GGC		Deta	Details of contributions made to political parties								
	S. No.	Date	Amount of contribution			Eligible amount of	Transaction Reference number for UPI transfer	IFS code of Bank				
				Contribution in other mode	Total Contribution	contribution	or Cheque number/ IMPS/NEFT/RTGS					
	i											
		(add rows)										
		Total contribution										

Schedule 80IAC	Deduction in resp	pect of eligible start-up	to be filled only if answ	er to A19(g) is 'Yes']	
Sl. No.	Date of incorporation of Startup	Nature of business	Certificate number as obtained from Inter Ministerial Board of Certification	First AY in which deduction was claimed	Amount of deduction claimed for current AY
(1)	(2)	(3)	(4)	(5)	(6)

Sub-s	ection in whi	ch deduction is cla	imed				
Sl. No.	Type of entity	Type of income of the unit	Authority granting registration	Date of registration	Registration number	First AY during which deduction is claimed	Amount of deduction claimed for current AY
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
(add 1	row option to	be provided)					

Sch	edule RA	Details of donations to research associat 35(2AA)]	tions etc. [deduction und	ler sections 3	5(1)(ii) or 3	35(1)(iia)	or 35(1)(iii) or
Nan	ne and addi	ress of donee	PAN of Donee	Amo	unt of donat	ion	Eligible Amount of donation
				Donation in	Donation in	Total	
				cash	other mode	Donation	
i							
ii							
iii	Total						

Scl	nedule 80-IA Deductions under section 80-I	A			
	Deduction in respect of profits of an		Undertaking no. 1	(item 30 of Form 10CCB of the undertaking)	
	enterprise referred to in section 80-IA(4)(i) [Infrastructure facility]	a2	Undertaking no. 2	(item 30 of Form 10CCB of the undertaking)	
	Deduction in respect of profits of an		Undertaking no. 1	(item 30 of Form 10CCB of the undertaking)	
	undertaking referred to in section 80- IA(4)(iv) [Power]	b2	Undertaking no. 2	(item 30 of Form 10CCB of the undertaking)	
c	Total deductions under section 80-IA (a1 + a2	2 + b	o1 + b2)		c

S	chedule 80-IB	Deductions under section	80	-IB				
a	_	Deduction in respect of industrial undertaking located in Jammu & Kashmir		Undertaking no. 1	(30 of Form 10CCB of the undertaking)			
	or Ladakh [Section		a2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)			
	Deduction in the case of undertaking which begins commercial production or refining of mineral oil [Section 80-IB(9)]	O	b1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)			
b		b2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)				
	developing and building housing projects		c1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)			
C			c2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)			
		Deduction in the case of an undertaking engaged in processing, preservation and		Undertaking no. 1	(30 of Form 10CCB of the undertaking)			
d	packaging of fruits, vegetables, meat, meat		d2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)			
		se of an undertaking ed business of handling,	e1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)			
e	e storage and transportation of food grains [Section 80-IB(11A)]		e2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)			
f	f Total deduction under section 80-IB (Total of a1 to e2)							

lule	80	-IE	Dedu	ctions under section	80-IE		
a Deduction in respect of undertaking located in North-East							
			aa1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)		
	aa	Assam	aa2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)		
		Arunachal	ab1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)		
		Pradesh	ab2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)		
			ac1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)		
	ac	Manipur	ac2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)		
	ad	Mizoram	ad1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)		
	au	witzoram	ad2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)		
	96	Meghalaya	ae1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)		
•	ac	медпагауа	ae2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)		
	of N	Nagaland	af1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)		
			af2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)		
	ag	Tripura	ag1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)		
			ag2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)		
	ah	Sikkim	ah1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)		
			ah2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)		
	ai Total deduction for undertakings located in North-east (total of aa1 to ah2)					ai	
b Total deduction under section 80-				section 80-IE: (ai)		b	

	Schedule 80P Deductions under section 80P										
		Nature of Business Code	Income	Amount eligible for deduction							
1	Sec.80P(2)(a)(i) Banking/Credit Facilities to its members										
2	Sec.80P(2)(a)(ii) Cottage Industry										
3	Sec.80P(2)(a)(iii) Marketing of Agricultural produce grown by its members										
4	Sec.80P(2)(a)(iv) Purchase of Agricultural Implements, seeds, live-stocks or other articles intended for agriculture for the purpose of supplying to its members.										
5	Sec.80P(2)(a)(v) Processing , without the aid of power, of the agricultural Produce of its members.										
6	Sec.80P(2)(a)(vi) Collective disposal of Labour of its members										
7	Sec.80P(2)(a)(vii) Fishing or allied activities for the purpose of supplying to its members.										
8	Sec.80P(2)(b)Primary cooperative society engaged in supplying Milk, oilseeds, fruits or vegetables raised or grown by its members to Federal cooperative society engaged in supplying Milk, oilseeds, fruits or vegetables/Government or local authority/Government Company / corporation established by or under a Central, State or Provincial Act										
9	Sec.80P(2)(c)(i)Consumer Cooperative Society Other than specified in 80P(2a) or 80P(2b)										
10	Sec.80P(2)(c)(ii)Other Cooperative Society engaged in activities Other than specified in 80P(2a) or 80P(2b)										
11	Sec.80P(2)(d)Interest/Dividend from Investment in other co-operative society										
12	Sec.80P(2)(e)Income from Letting of godowns/ warehouses for storage, processing / facilitating the marketing of commodities										
13	Sec.80P(2)(f)Others										
14	Total										

Sch	ıedu	le VI	[-A]	Deductions under Chapter	· VI-	A			
	1	Part	B- Deduc	tion in respect of certain j	paym	nents			
		a 8	80G		b	80GGA			
		c 8	80GGC						
Ş		Tota	l Deductio	1					
CTIONS	2	2 Part C- Deduction in respect of certain incomes							
CI		d	80-IA	(c of Schedule 80-IA)	e	80-IAB			
		f	80-IAC	(6 of Schedule 80-IAC)	g	80-IB	(f of Schedule 80-IB)		
DEDU		h	80-IBA		i	80-IE	(B of Schedule 80-IE)		
TOTAL I		j	80JJA		k	80JJAA	[Sl.no. 5I(eiv) +5II of Annexure to Form 10DA]		
[2]		l	80LA(1)	(8 of Schedule 80-LA)	m	80LA(1A)	(8 of Schedule 80-LA)		
		n	80P						
	Total Deduction under Part C (total of d to n)								
	3	Tota	l deductio	3					

So	hed	ule AMT				
	1	Total Incom	e as per item 13 of PART-B-TI	1		
	2	Adjustment				
	a Deduction Claimed under any section included in Chapter VI-A under the heading "C.—Deductions in respect of certain incomes"			2a		
	b Deduction Claimed u/s 10AA 2b					

	c Deduction claimed u/s 35AD as reduced by the amount of depreciation on assets on which such deduction is claimed				
	d Total Adjustment (2a+ 2b+ 2c)	2d			
3	Adjusted Total Income under section 115JC(1) (1+2d)	3			
a	Adjusted Total Income u/s 115JC from units located in	IFSC, i	any		
b	Adjusted Total Income u/s 115JC from other Units (3-				
4	Tax payable under section 115JC(1) [(9% of (3a)+ 18])] (In the case of AOP, BOI, AJP this is applicable if 3 is great	4			

Sch	edule	AMTC Comput	ation of tax cred	lit under section 11	5JD				
		nder section 115JC ii					1		
					5-26 (2g of Part-B-T		2		
3	Amou	nt of tax against whi	ch credit is avai	lable [enter $(2-1)$	if 2 is greater than 1,		3		
		vise enter 0]							
4					during the current year i	s subje	ect to	maximum oj	^f amount
		ned in 3 above and cann	ot exceed the sum					~	
	S.No			AMT Credit				Credit	Balance AMT
		(AY)				Utili		during the	Credit
		(A)				A 00		rent ent Year	Carried Forward
						ASS		C)	(D)=(B3)-(C)
			Gross	Set-off in earlier	Balance brought		(,	C)	(D)= (B3) =(C)
			(B1)	assessment years	forward to the				
			(B1)	(B2) current assessment					
				year					
					(B3) = (B1) - (B2)				
	i	2011-12			(-) () ()				
		2012-13							
	iii	2013-14							
	iv	2014-15							
	v	2015-16							
	vi	2016-17							
		2017-18							
		2018-19							
	ix	2019-20							
	X	2020-21							
		2021-22							
		2022-23							
		2023-24							
	xiv	2024-25							
		Current AY (enter							
		1 -2, if 1>2 else							
		enter 0)							
		Total		-4111-1			ı		
5	Amou (C)]	nt of tax credit unde	r section 115JD	utilised during the	year [total of item No	0. 4	5		
		nt of AMT liability a	vailable for cre	dit in subsequent a	ssessment years [total	l of 4			
6	Amou (D)]	in of Aiver Hability a	valiable for Cle	an in subscribil a	ssessment years [total	. 01 4	6		
	(1/)						<u> </u>	1	

Sch	edu	e SI				
	Sl	Section/Description	V	Special rate	Income(i)	Tax
VTE	No			(%)		thereon (ii)
CIAL RA	1a	111A or section 115AD(1)(ii)- Proviso (STCG on shares/equity oriented MF on which STT paid) [where transfer was before 23rd July 2024 as applicable]		15	(part of 5via of Schedule BFLA)	
SPE	1b	111A or section 115AD(1)(b)(ii)- Proviso (STCG on shares units on which STT paid) [where transfer was on or after 23rd July 2024 as applicable]		20	(part of 5vib of Schedule BFLA)	

2	115AD (STCG for FIIs on securities where STT not paid)	30	(part of 5vii of Schedule BFLA)	
3a	Proviso to 112(1) (LTCG on listed securities/ units with indexation) [where transfer was before 23rd July 2024 as applicable and tax thereon after taking into account Sl. no. B4(f) of Schedule CG, if any.]	20 (as reduced by B4(f) of Schedule CG, if any)	(part of 5xa of Schedule BFLA)	
	112(1) (LTCG on listed securities/ units) [where transfer was on or after 23 rd July 2024 as applicable]	12.5	(part of 3viib of Schedule BFLA)	
4a	112(1)(c)(iii) (LTCG for non-resident on unlisted securities or other than Listed debentures) [where transfer was before 23rd July 2024 as applicable]	10	(part of 5xa of Schedule BFLA)	
4b	112(1)(c)(iii) (LTCG for non-resident on unlisted securities) [where transfer was on or after 23rd July 2024 as applicable	12.5	(part of 5xb of Schedule BFLA)	
	115AB (LTCG for non-resident on units referred in section115AB) where transfer was before 23rd July 2024 as applicable]	10	(part of 5xa of Schedule BFLA)	
	115AB (LTCG for non-resident on units referred in section115AB) where transfer was on or after 23rd July 2024 as applicable]	12.5	(part of 5xb of Schedule BFLA)	
60	115AC (LTCG for non-resident on bonds/GDR)[where transfer was before 23rd July 2024 as applicable]	10	(part of 5xa of Schedule BFLA)	
6h	115AC (LTCG for non-resident on bonds/GDR) [where transfer was on or after 23rd July 2024 as applicable]	12.5	(part of 5xb of Schedule BFLA)	
	115AD (LTCG for FII on securities)	10	(part of 5xa of Schedule BFLA)	
X9	112 (LTCG on others)) [where transfer / event was before 23rd July 2024 as applicable]	20	(5xi of Schedule BFLA)	
	112 (LTCG on others) [where transfer / event was on or after 23rd July 2024 as applicable]	12.5	(5xb of Schedule BFLA)	
9a	112A or section 115AD(1)(b)(iii)-Proviso (LTCG on sale of shares or units on which STT is paid)) [where transfer was before 23 rd July 2024 as applicable]	10	(5xa of Schedule BFLA)	
9b	112A or section 115AD(1)(b)(iii)-Proviso (LTCG on sale of shares or units on which STT is paid)) [where transfer / event was on or after 23rd July 2024 as applicable]	12.5	(5xb of Schedule BFLA)	
10	STCG chargeable at special rates in India as per DTAA		(part of 5ix of Schedule BFLA)	
11	LTCG Chargeable at special rates in India as per DTAA		(part of 5xii of Schedule BFLA)	
12	115B (Profits and gains of life insurance business)	12.50	(5iii of Schedule BFLA)	
l3a	115AC (Income by way of interest received by a non-resident from bonds purchased in foreign currency)	10	(part of 2cx of Schedule OS)	
3b	115AC (Income by way of dividend received by non-resident from GDR purchased in foreign currency)	10	(part of 2cxiof Schedule OS)	
14	115BB (Winnings from lotteries, puzzles, races, games etc.)	30	(2ai of Schedule OS)	
15	115BBJ (Winnings from online games)	30	(2aii of Schedule OS)	
16	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)	60	(2b of Schedule OS)	
17	115BBF (Income from patent) a Income under head business or profession	10	(3d of Schedule BP)	
	b Income under head other sources	10	(2cxv of Schedule OS)	
18	115BBG (Income from transfer of carbon credits)		OS)	
10	a Income under head business or profession	10	(7e of Schedule BP)	
	b Income under head other sources	10	(2cxvi of Schedule OS)	
19	115BBH-Tax on Income from Virtual Digital asset		00)	
	a. Income under head business or profession	30	3f of Schedule BP	
	b. Income under head Capital Gain	30	(C2 of Schedule CG)	
	115A(1)(b) (A) & 115A(1)(b)(B) (Income of a non-resident from Royalty)	10	(part of 2cviii of Schedule OS)	

	Income from other sources chargeable at special rates in India as per DTAA		(part of 5xv of Schedule BFLA)	
22a	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 15%	15	(part of 5via of Schedule BFLA)	
22b	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 20%	20	(part of 5vib of Schedule BFLA)	
	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 30%	30	(part of 5vii of Schedule BFLA)	
24a	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10% u/s 112A	10	(part of 5xa of Schedule BFLA)	
24b	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 12.5% u/s 112A	12.5	(part of 5xb of Schedule BFLA)	
	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10% - u/s other than 112A	10	(part of 5xa of Schedule BFLA)	
25b	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 12.5% - u/s other than 112A	12.5	(part of 5xb of Schedule BFLA)	
26	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 20%	20	(part of 5xi of Schedule BFLA)	
27	Pass through income in the nature of income from other sources chargeable at special rates		(2d of Schedule OS)	
7.7	Any other income chargeable at special rates (Please choose from dropdown menu)		(part of 2c of Schedule OS)	
	Total			

Schedule IF Information regarding partnership firms in which you are partner													
ER	Num	Number of firms in which you are partner											
H PARTNER	Sl. No.	Name of the Firm	PAN of the firm	Whether the firm is liable for audit? (Yes/No)	Whether section 92E is applicable to firm?	Percentage Share in the	Amount of share in the profit	Capital balance on 31 st March in the firm					
wнісн					to firm? (Yes/ No)	profit of the firm	I	II					
Z	1												
	2												
FIRMS	3												
F	4	Total											

Sch	edu	le E	I	Details of Exempt Income (Income not to be included in	n To	otal Income or no	ot cha	argeable to tax)
	1	Inte	rest	income			1	
	2			oss Agricultural receipts (other than income to be excluded er rule 7A, 7B or 8 of I.T. Rules)				
		ii	Exp	enditure incurred on agriculture				
		iii	Una year	absorbed agricultural loss of previous eight assessment rs				
EXEMPT INCOMES		iv	Agr 7B (1	icultural income portion relating to Rule 7, 7A, 7B(1), 1A) and 8 (from Sl. No. 38 of Sch. BP)				
INC		v	Net	Agricultural income for the year $(i-ii-iii+iv)$ (enter nil if	loss))	2	
MPT]		vi	In c the	ase the net agricultural income for the year exceeds Rs.5 lak following details (Fill up details separately for each agriculture	h, p al la	lease furnish		
EXE			a	Name of district along with pin code in which agricultural la	and	is located		
			b	Measurement of agricultural land in Acre				
			с	Whether the agricultural land is owned or held on lease (draprovided)	own to be			
			d	Whether the agricultural land is irrigated or rain-fed (drop provided)	n to be		_	
	3	Oth	er ez	xempt income (please specify) (3a+3b)		3		

	A	10(2 Ack and Add	ome u/s 10(23FB) 3FE) or 10(23FF nowledgement N 10(4D) is claimed row option and dreately) or 10(4D) (I umber and D d))	Please provionate of Form	de details of Filed if 10(2	3FF)	3a			
	В		other Income (S to enter the natu				free	3b			
4	Inc	ome	claimed as not ch	argeable to t	ax as per DT	ΓΑΑ					
	Sl.	No.	Amount of income	Nature of income	Country name & Code	Article of DTAA	Head Incon	-	Whether TRC obtained (Y/N)		
		I									
]	II									
	I	II	Total Income fro	om DTAA not		4					
5	Pas	s thr	ough income clai	med as not cl		5					
6	Tot	al (1.	+2+3+4+5)				6				

Scho PTI	edule	Pass Thro	ugh Income d	etails from bu	ısine	ss tru	st or investn	nent fund a	s per section	115U, 115UAaı	nd 115UB
	SI .	Investment entity covered by section 115U/ 115UA/115U B	Name of business trust/ investmen t fund	PAN of the business trust/ investmen t fund	SI ·		Head of income	Curren t year income	Share of current year loss distribute d by Investmen t fund	Net Income/Los s 9=7-8	TDS on such amount , if any
	1	2	3	4	5		6	7	8	9	10
	1.				i		ise property				
					ii	Cap	ital Gains				
						A	Short term				
						ai	Section				
						ai	111A Others				
						i	Others				
r_1						В	Long				
ME							term				
Ģ						bi	Section				
Ž						,.	112A				
HI						bi i	Sections other				
5						1	than				
0							112A				
IR					iii	Oth	er Sources				
TI						A	Dividend				
SS						В	Others				
PASS THROUGH INCOME					iv	Inco	ome claimed t	o be			
						A	u/s				
							10(23FBB				
						В	u/s				
						С	u/s				
	2.				i	Hou	ise property				
					ii		oital Gains	ı		1	
						A	Short term				
						ai	Section 111A				
						ai	Others				
						i	Omers				

					В	Long			
						term			
					bi	Section			
						112A			
					bi	Sections			
					i	other			
						than			
						112A			
				iii	Oth	er Sources			
					A	Dividend			
					В	Others			
				iv	Inco	ome claimed	to be		
				iv	Inco		to be		
				iv		npt u/s	to be		
				iv	exer	npt	to be		
				iv	A	mpt u/s 10(23FBB	to be		
				iv	exer	npt u/s	to be		
				iv	A	mpt u/s 10(23FBB	to be		
				iv	A B	u/s 10(23FBB) u/s 	to be		
				iv	A	u/s 10(23FBB) u/s	to be		
					A B C	u/s 10(23FBB) u/s 	to be		
NO	TE	Please refer to t	he instruction		A B C	u/s 10(23FBB) u/s 	to be		

Schedule- TPSA Details of Tax on secondary adjustments as per section 92CE(2A) as per the schedule provided in efiling utility Amount of primary adjustments on which option u/s 92CE(2A) is exercised & such excess money has not been repatriated within the prescribed time (please indicate the total of adjustments made in respect of all the AYs)

a | Additional Income tax payable @ 18% on above 1 TAX ON SECONDARY ADJUSTMENTS AS PER SECTION 92CE(2A) Surcharge @ 12% on "a" b 2 c Health & Education cess on (a+b) d Total Additional tax payable (a+b+c) Taxes paid 4 Net tax payable (2d-3) Date(s) of deposit of Date 1 Date 2 Date 3 Date 4 Date 5 Date 6 (DD/MM/YYY Y) (DD/MM/YYY Y) (DD/MM/YYY Y) (DD/MM/YYY Y) (DD/MM/YYY Y) (DD/MM/YYY Y) tax on secondary adjustment s as per section 92CE(2A) 5 Name of Bank and Branch **BSR Code** 7 Serial number of 8 challan Amount deposited 9

Sche	dule 115TD Ac	creted income under section 115TD				
1	Aggregate Fair N	Market Value (FMV) of total assets of specified	pers	on	1	
2	Less: Total liabil	ity of specified person			2	
3	Net value of asse	ts (1 – 2)			3	
	(i) FMV of assertion 10	ts directly acquired out of income referred to (1)	4i			
4	(ii) of creation of registration/	ts acquired during the period from the date r establishment to the effective date of provisional registration u/s 12AB, if benefit 2 not claimed during the said period	4ii			

	(iii) FMV of assets transferred in accordance with third proviso to section 115TD(2)	4iii				
	(iv) Total (4i + 4ii + 4iii)			4iv		
5	Liability in respect of assets at 4 above			5		
6	Accreted income as per section 115TD [3 – (4iv – 5)]			6		
7	Additional income-tax payable u/s 115TD at maximum margi	nal rat	te	7		
8	Interest payable u/s 115TE			8		
9	Specified date u/s 115TD			9		
10	Additional income-tax and interest payable			10		
11	Tax and interest paid			11		
12	Net payable (10 - 11) (Enter 0 if negative)			12		
13	Date(s) of deposit of tax on accreted income		Date 1 MM/YYYY		Date 2 MM/YYYY	Date 3 DD/MM/YYYY
14	Name of Bank and Branch					
15	BSR Code					
16	Serial number of challan		•			
17	Amount deposited					

Scl	ıedı	ule FSI		De	tails of Income fi	rom outside India	and tax re	lief (available o	only in case of r	esident)
RELIEF			Taxpayer Identification Number		Head of income	Income from outside India (included in PART B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	(e)= (c) or (d)	Relevant article of DTAA if relief claimed u/s 90 or 90A
AND TAX		utility)			(a)	(b)	(c)	(d)	(e)	(f)
D T	1				House Property					
					Business or Profession					
INDI				iii	Capital Gains					
IDE				iv	Other sources					
UTS					Total					
MO	2			i	House Property					
INCOME FROM OUTSIDE INDIA				11	Business or Profession					
OMI				iii	Capital Gains					
INC				iv	Other sources					
					Total					
	NC	OTE >	Please refer to	the	instructions for j	filling out this sch	edule.			

Scheo	luk	e TR	Details Summary of resident)	tax relief claimed for taxes p	aid outside India (availa	ble	only in case of
(-)	1	Details of Ta	x relief claimed				
PAID OUTSIDE		Country Co	de Taxpayer Identification Number	Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)	Total tax relief availab (total of (e) of Schedule in respect of each count	FSI	
PAID		(a)	(b)	(c)	(d)		(e)
R TAX INDIA							
FOR							
E			Total				
RELIEF FOR TAX INDIA	2		lief available in resp et of total of <i>l(d))</i>	ect of country where DTAA is	s applicable (section	2	
TAX	3	Total Tax re 91) (Part of to	-	ect of country where DTAA is	s not applicable (section	3	

4	bee	hether any tax paid outside India en refunded/credited by the forei e details below	relief was allowed in India, has ty during the year? If yes, provide	4	Yes/No	
	а	Amount of tax refunded	b	Assessment year in which tax relief India	allo	wed in
NC	a	refunded		India		

Sel	had	ule FA	Datails of	Foreign As	scate and In	come	from a	nv con	irca	outeido In	dia						
ЬU								•					41-]		J:
	A 1		of Foreign Dep ember, 2024)	ository Acco	unts held (in	cluding	g any be	neficia	1 inte	erest) at an	y timo	e durin	g the	e cale	ndar	year en	ding on
	Sl	Country		Name of	Address	ZIP	Acce	ount	5	Status	A	ccount		Pea	ık	Closing	Gross
	N	name	code	financial	of	code	nun	ıber			oper	ing da	te	bala		balance	interest
	0			institution	financial institutio									duri th	_		paid/credite d to the
					n									peri			account
																	during the
	/4	(2)	(2)	(4)	(5)	(6)		•		(0)		(0)		(1.0		(11)	period
	(1	(2)	(3)	(4)	(5)	(6)	(7	<i>'</i>)		(8)		(9)		(10	"	(11)	(12)
	(i)																
	(ii																
	(II)																
	Á		f Foreign Cus	todial Accou	nts held (inc	luding	any ben	eficial	inter	est) at any	time	during	the	calen	dar y	ear end	ing on
	2		ember, 2024	N	4 1 1 6	ZID	L	La		T					1	-	
	SI N	y name	Country code	Name of financial	Address of financial	ZIP code	Accour	ı Sta	tus	Account opening		eak lance		sing ance	n		amount ited to the
	0	j mane		institution	institution	Code	numbe	r		date		ring					during the
											the	period				1.	riod
																	o be provided g nature of
																	nt viz.
Š																	lend/proceeds
SET																	r redemption assets/ other
AS.															-55		ome)
GN	(1	(2)	(3)	(4)	(5)	(6)	(7)	(8	3)	(9)	(10)	(:	11)		(1	(2)
DETAILS OF FOREIGN ASSETS	<i>)</i>																
$\vec{5}$	(i)																
OF	(ii																
LS	A	Details o	of Foreign Equ	ity and Debt	Interest he	ld (incl	uding ar	ıy ben	eficia	al interest)	in an	y entity	yata	any ti	me d	luring th	e calendar
ľĀI	3		ing on 31st De							T =			l				
DE	SI N	Countr v name	Country code	Name of entity	Address of entity	ZIP code	Nature of	Dat acqu		Initial value of		eak ue of	Clo g va			l gross ount	Total gross proceeds
	0	y manne		Chirty	chity	couc	entity	g t		the		stmen	s ''				from sale or
								inte	rest	investmen		uring				with	redemption
										t	the	period		١.		ect to olding	of investment
																ng the	during the
															_	riod	period
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8	3)	(9)	(10)	(1	1)	(]	12)	(13)
	(i)																
	(-)										1						
	(ii)																
	A		of Foreign Cas				Annuity	Conti	ract l	held (inclu	ding a	any bei	nefic	ial in	teres	t) at any	time during
	4 Sl	Countr	endar year end Country code	Name of			ess of	ZIP co	de I	Date of cont	tract	The	rach	value	or	Total	ross amount
	No	y name	country code	institution		fina		211 00	ac 1	oute of con-	iract	surre					redited with
				insurance co	ontract held	instit	ution					th	e co	ntract	t		ect to the
																	ct during the period
	(1)	(2)	(3)	(4	1)	(5	5)	(6)		(7)			(8	3)			(9)
				ì													•
	(i)																
	(ii)																
	()	1		I		I			1							1	

S1 No	Country Name	Zip Cod	Natur e of	Name Addre			ire of erest-		since eld	Total	Income accrued from	Nature m of	Income t	axable and	offered in t
NO	and code	e		the E	ntity	Dir Bene ow	rect/ eficial ner/	n	eia	t (at cost) (in rupees	such Interes		Amount	Schedule where offered	Item num of schedu
(1)	(2a)	(2b)	(3)	(4			ficiary (5)	(<u>(6)</u>	(7)	(8)	(9)	(10)	(11)	(12)
(i)															
(ii)															
C					perty	held	(includ	ling :	any b	eneficial i	nterest) at a	ny time du	ring the o	alendar ye	ear ending
SI	31st Deco				Owner	ship	Date o	of	To	otal	Income	Nature of	Income to	axable and	offered in t
No	Name and code	code	the Prope		- Dire		acquisit			,	derived from the property	Income	Amount	return Schedule	Item num
			•		Benefi own Benefic	er/			, ,	•				where offered	of schedi
1)	(2a)	(2b)	(3))	(4))	(5)		((6)	(7)	(8)	(9)	(10)	(11)
(i)															
ii)															
D	Details of on 31st E				al Ass	et he	ld (inc	ludin	g any	beneficia	al interest) at	any time o	luring th	e calenda	r year end
SI No	Country Name	Zip	Nat	ure of		ership rect/		te of iisitio	Inve	Total estment (at	Income derived from	Nature of Income		ne taxable a	
10	and code	Cod		issei	Ben ow	eficial vner/	1 1	n		(in rupees		n income		t Schedule where	
1)	(2a)	(2b)	(3)	_	eficiar (4)		5)		(6)	(7)	(8)	(9)	offered (10)	(11)
(i)															
ii)															
E											including a			t) at any ti	me calen
SI	year end Name of					2024 Iame (hich coun	_	ot been ii Peak	ncluded in A Whether	to D above If (7) is		is yes, Inco	me offered
No	Institutio which the account held	he	the Instituti	ion Co	a	the ccoun holder	ıt	ımbeı	Inv dui	alance/ estment ring the ear (in upees)	income accru is taxable in your hands?	Income	i	this ret	urn
														nt Schedule where offered	Item nun of sched
(1)	(2)		(3a)	(3)	b)	(4)		(5)		(6)	(7)	(8)	(9)	(10)	(11)
(i)															
(ii)															
F	Details o	f trus	sts, cre	ated u	ınder	the la	aws of	a cou	ıntry	outside I	ndia, in whic	h you are a	trustee,	beneficiar	y or settle
SI No	Country Name and code	Zip Code	Name addres the tr	ss of	Name and ddress	a	nd		e and ess of ciaries	Date since position	Whether income derived is	If (8) is ye Income derived		yes, Income retur	n
					of rustees	of S	ettlor			held	taxable in your hands?	from the trust	Amoun	Schedule where offered	Item num of sched
		(2b)	(3)	,	(4)	((5)	(6	6)	(7)	(8)	(9)	(10)	(11)	(12)
(1)	(2a)												İ	İ	
(1) (i)	(2a)														

	GI.	Country	Zip	Name and address of	Income	Nature of	Whether taxable in	If (6) is ye	is yes, Income offered in return		
	Sl No	Name and code	Codo	the person from whom derived	derived	income	your hands?	Amount	Schedule where offered	Item number of schedule	
	(1)	(2a)	(2b)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	
	(i)										
	(ii)										
N	O'	NB									

N() 7	\boldsymbol{E}

Please refer to instructions for filling out this schedule.

Scl GS	nedule T	INFORMATION REGARDING TURNOVER/GROSS RECEIPT REPORTED FOR GST										
CST	Sl. No.	GSTIN No(s).	Annual value of outward supplies as per the GST return(s) filed									
AILS OF	(1)	(2)	(3)									
DETA												
N	NOTE -	Please furnish the information above for each GSTIN	No. separately									

PART-B

				PART-B				
Pa	rt B	$-\mathbf{T}$		Computation of total income				
				from house property (3 of Schedule-HP) (enter nil if lo	oss)		1	
	2			nd gains from business or profession				
		i		fits and gains from business other than speculative	2i			
				iness and specified business (A37 of Schedule				
				(enter nil if loss)				
				··· ·· ·· · · · · · · · · · · · · · ·	2ii			
				e E of Schedule BP) (enter nil if loss and carry this figure				
		•••		chedule CFL)	2			
		1111		fits and gains from specified business (3(iii) of table	2111			
				of Schedule BP) (enter nil if loss and carry this figure to dule CFL)				
		iv		ome chargeable to tax at special rate (3d, 3e, 3f and	2iv			
				of Schedule BP)	211			
				al $(2i + 2ii + 2iii + 2iv)$ (enter nil, if loss and carry this j	figur	e of loss to Schedule	2v	
			CYI					
Ξ	3	Cap	ital	gains				
M		_		rt term				
TOTAL INCOME			:.	Short-term chargeable @ 15% (11ii of item E of	o i o			
			ia	schedule CG)	aia			
ΓAΙ			ib	Short-term chargeable @ 20% (11iii of item E of	aib			
[0]			10	schedule CG)	ain			
1			ii	Short-term chargeable @ 30% (11iv of item E of	aii			
				schedule CG)	an			
			iii	Short-term chargeable at applicable rate (11v of	aiii			
				item E of schedule CG)	4111			
			iv	Short-term chargeable at special rates in India as	aiv			
			<u> </u>	per DTAA (11vi of item E of Schedule CG)				
			v	Total Short-term (aia+aib+ aii + aiii + aiv) (enter	av			
		b	T 0	nil if loss)				
		D	Lon	g-term				
			ia	Long-term chargeable @ 10% (11vii of item E of Schedule CG)				
			ib	Long-term chargeable @ 12.5% (11viii of item E of Schedule CG)	bib			
			ii	Long-term chargeable @ 20% (11ix of item E of Schedule CG)	bii			

	7
iii Long-term chargeable at special rates in India as per DTAA (11x of item E of schedule CG)	
iv Total Long-term (bia+bib+ bii + biii) (enter nil if biv	
c Sum of Short-term / Long-term capital gains (3av + 3biv) (enter nil if loss)	3c
d Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)	3d
e Total capital gains (3c + 3d)	3e
4 Income from other sources	
a Net income from other sources chargeable to tax at 4a	1
normal applicable rates (6 of Schedule OS) (enter nil if loss)	
b Income chargeable to tax at special rate (2 of Schedule OS) 4b	
c Income from the activity of owning and maintaining race horses (8e of Schedule OS) (enter nil if loss)	
d Total (4a + 4b + 4c)	4d
5 Total of head wise income (1 + 2v + 3e +4d)	5
6 Losses of current year to be set off against 5 (total of 2xvii, 3xvii and 4xvii of Schedule CYLA)	6
7 Balance after set off of current year losses (5 – 6) (total of serial no (ii), (iii), (iv) to (xvi) of column 5 of schedule CYLA + 4b + 2iv)	7
8 Brought forward losses to be set off against 7 (total of 2xvi, 3xvi and 4xvi of Schedule BFLA)	8
Gross Total income (7 – 8) (also total of serial no (i), (ii), iv) to (xiv) of column 5 of Schedule BFLA + 4b + 2iv)	9
Income chargeable to tax at special rate under section 111A, 112, 112A etc. included in 9	10
11 Deductions under Chapter VI-A	
a Part-B of Chapter VI-A [1 of Schedule VI-A and limited upto (i+ii+iii+iv+v+viii+xiii+xiv) of column 5 of BFLA]	11a
b Part-C of Chapter VI-A [2 of Schedule VI-A)]	11b
c Total (11a + 11b) [limited upto (9-10)]	11c
12 Deduction u/s 10AA (Total of Sch. 10AA)	12
13 Total income (9 - 11c - 12)	13
14 Income chargeable to tax at special rates (total of (i) of schedule SI)	14
15 Net agricultural income/ any other income for rate purpose (2v of Schedule EI)	15
16 Aggregate income (13 – 14 + 15) [applicable if (13-14) exceeds maximum amount not chargeable to tax]	16
17 Losses of current year to be carried forward (total of xx of Schedule CFL)	17
18 Deemed total income under section 115JC (3 of Schedule AMT)	18

Part	В	– T	M	Computation of tax liability on total inc	come					
	1	A	T	ax payable on deemed total income under sect		15JC (4 of Sc	hec	dule AMT)	1a	
		В	Sı	urcharge on (a) above (if applicable)					1b	
		C	Н	ealth and Education Cess @ 4% on 1a+1b abo	ve				1c	
7		D	T	otal Tax Payable on deemed total income (1a+:	1b+1	e)			1d	
LI	2	Ta	хp	ayable on total income						
BI		A	T	ax at normal rates on 16 of Part B-TI	2a					
LIABILITY		В	T: SI	ax at special rates (total of col. (ii) of Schedule-	2b					
OF TAX		С	14	ebate on agricultural income [applicable if (13-t) of Part B-TI exceeds maximum amount not pargeable to tax]	2c					
		D	T	ax Payable on total income (2a+2b -2c)					2d	
COMPUTATION		Е	Sı	urcharge		Surcharge computed before marginal relief		Surcharge after marginal relief		
S			1	25% of 12(ii) of Schedule SI	2ei 2g(ii)		ia			
			i	i 10% or 15 % , as applicable (Refer instructions)	2eii		iia			
			ii	i On [(2d) – [(12(ii) of Schedule SI – tax on Income referred in 2e(ii))]	2eiii		ma			

		i	v Total (ia+iia)						2eiv	7	
		F H	lealth and Education Cess @ 4% on 2	d+2eiv					2f		
			cross tax liability (2d + 2eiv + 2f)						2g		
	3		s tax payable (higher of 1d or 2g)						3		
			t under section 115JD of tax paid in 6	earlier vea	rs (api	olicabl	le i	f 2g is more t	than		
	4	1d)			(-11			8	4		
		(5 of	Schedule AMTC)								
	5		oayable after credit under section 115.	JD (3 - 4)					5		
		Tax r		_ (-)							
			ection 90/90A (2 of Schedule TR)		6a						
			ection 91(3 of Schedule TR)		6b						
			otal (6a + 6b)						6с	Т	
	7		Example 2.1 $(5 - 6\mathbf{c})$ (enter zero, if negating the second content of the se	ive)					7		
	_		est and fee payable	.,,					,		
	Ť	A I	nterest for default in furnishing the re	eturn (sect	tion						
			34A)	cuin (sec		8a					
			nterest for default in payment of adva	nco tov (c	action	+ +					
			34B)	ince tax (s	ccuon	8b					
			nterest for deferment of advance tax (section 23	MC)	8c					
			ee for default in furnishing return of			- 00					
			34F)	income (s	ccuon	8d					
			otal Interest and Fee Payable (8a+8b-	±8c±8d)					8e	Т	
	_			тостои)						-	
	9	Aggre	egate liability (7 + 8e)						9		
	10	Taxes	s Paid								
S E		A A	dvance Tax (from column 5 of 115A)		10a						
TAXES PAID AND BANK DETAILS			DS (total of column 9 of 15B		10b						
E E			CS (total of column 7 of 15C)		10c						
PA DE			elf-Assessment Tax (from column 5 of	15A)	10d						
ES			otal Taxes Paid (10a+10b+10c+10d)	/	l l				106	:	
AX 3A.	11		int payable (Enter if 9 is greater than	10e, else e	nter 0)				11		
T I			nd (If 10e is greater than 9)						12		
			, J								
	12	Net ta	ax payable on 115TD income includin	g interest	u/s 115	STE (S	sr.n	10. 12 of	13		
	13	Sched	lule 115TD)						13		
										_	
	14	Tax p	ayable u/s 115TD after adjustment of	f refund a	t Sl. No	o. 12 (1	13-	12)	14	_	
		Net re	efund after adjustment as per Sl. No.	14 (12-13)	(refur	nd if a	nv	will be direc	etly		
	15	credit	ted into the bank account)	17 (12-13)	(I CIUI	1u, 11 a	iiiy	, will be une	15		
		cream	ed into the bank account)								
	16	Do yo	ou have a bank account in India (Non-	- Resident	ts claim	ning re	fui	nd with no ba	ank	S	elect Yes or No
	10		nt in India may select No)								
		a) De	tails of all Bank Accounts held in Ind	ia at any t	ime du	ıring t	he	previous yea	r (exclud	ling (dormant accounts)
		Sl. I	FS Code of the Bank in case of Bank	Name	of the	Bank		Account	Type	of	Select Account for
			Accounts held in India					Number	accou		refund credit (tick at
									(Dropdov		least one account $\sqrt{\ }$
									be provid		
E		_							e-filing u	ility)	
		I									
Ö		II									
\mathcal{Z}		Note:									
X A		1) Al	l bank accounts held at any time are	to be repo	orted, e	except	do	rmant A/c			
Ž		2) In	case multiple accounts are selected, th	ne refund	will be	credi	ted	to one of the	e validate	ed ac	counts after
BANK ACCOUNT			ssing the return.								
			can be added as required								
			n- residents, not having bank accoun	t in India	may, a	t their	op	otion, furnish	the deta	ils of	f one foreign bank
		accou	int:				1				
		Sl.	SWIFT Code	Name o	of the R	Bank	1	Country of L	ocation		IBAN
		No.	5 THE Couc	1 mile (, uit D	· ·	L'	Country of E	- Cullon		ID:III
1			Rows can be added as required				1				

[भाग ॥—खण्ड 3(i)] भारत का राजपत्र : असाधारण 127

	1	Do you at any time during the previous year,-		
		(i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest		
		in any entity) located outside India; or	□ 3 7	П. м.
		(ii) have signing authority in any account located outside India; or	⊔ Yes	□ No
		(iii) have income from any source outside India?		
l		[applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes]		

	Det	ail	s of	pay	men	ts of A	ldva	ance	Tax	and	l Sel	f-A	sses	smer	t Tax											
	Sl No]	BSR	Code			Da	te of	Depo	osit	(DD)	/MM/	YYYY)	Serial Number of Challan					Amount (Rs)					
ASSESSMENT TAX	(1)				(2	2)			(3)							(4)			(5)							
	i																									
	ii																									
ESS.	iii																									

В	Details of Deducto		educted at S	ource (T	DS) on 1	ncor	ne [As pe	er Form	16	A issued	l or Fo	rm 1	6B/16C/	16D/16l	E furnis	shed by
SI N o	TDS credit relating to self /other	PAN/ Aadhaa r No. of Other Person	TAN of the Deductor/ PAN/Aadhaa r No. of Tenant/	Section under which TDS is deducte	Unclain TDS bro forward	ught	TDS of Financial deducted FY 2	l Year (1	DS	Year (o income is this ye	dit being claimed this only if corresponding s being offered for tax ar, not applicable if deducted u/s 194N)			Corresp Reco withdo	eipt/ awals	TDS credit being carried forwar
	person [other person as per rule 37BA(2)	(if TDS credit related to other person)	Buyer	d	Fin. Year in which deducte d	TD S b/f	Deducte d in own hands	Deducto the har of or a othe person per ru 37BA(2 applica	nds iny r i as ile !) (if	Claime d in own hands	Claimed in the hands of or any other person as per rule 37BA(2) (f applicable)		Gross Amoun t	Head of Incom e	d	
(1)	(2)	(3)	(4)	(4a)	(5)	(6)	(7)	(8)		(9)	(10)		(11)	(12)	(13)	
								Incom e	TD S		Incom e	TD S	PAN/ Aadhaa r No.			
I																
		NOTE ▶	· Please enter to	otal of coli	ımn 9 in10	b of I	Part B- TT	I								

	Sl No	TCS credit relating to self /other person [other	Tax Deduction and Tax Collection Account	PAN/Aadhaar No. of Other Person (if TCS credit related to other person)	Unclaimed brought forw		financ (Tax c	he current ial Year collected Y 2024-25)	TCS c			TCS credit being carried forward
ON INCOME		person as per rule 37I(1)]	Number of the Collector		Fin. Year in which collected	Amount b/f	in own hands	in the hands of any other	Claimed in own hands	the an pers	Claimed in the hands of any other person as per rule 37I(1) (if applicable)	
2	(1)	2(i)	(2)(ii)	(3)	(4)	(5)	(6)(i)	(6)(ii)	(7)(i)		7(ii)	(8)
	i									TCS	PAN/ Aadhaar No.	
	ii											

VERIFICATION

Date	Place		Sign →	here".			
92CD)							
	f the agreement have been con	mplied with. (Applicable, in	n a case	where ret	urn is furr	ished	under section
I further dec	clare that the critical assumpti	ions specified in the agreer	ment hav	e been sa	atisfied an	d all	the terms and
see instructio	on)						
competent to	make this return and verify it.	. I am holding permanent ac	count nu	mber		_(if all	lotted) (Please
I further dec	lare that I am making this retui	rn in my capacity as	(a	lrop down	to be pro	vided)	and I am also
of the Incom	ne-tax Act, 1961.						
information	given in the return and the sch	hedules thereto is correct an	d comple	ete is in a	ccordance	with	the provisions
		, solemnly declare that			•	_	
I,		(full	name i	n block	letters),	son/	daughter of

[F. No. 370142/17/2025-TPL]

SURBENDU THAKUR, Under Secy., Tax Policy and Legislation

Note.- The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section(ii) *vide* number S.O. 969 (E), dated the 26th March, 1962 and was last amended *vide* notification GSR 279(E), dated the 30th April, 2025.

Explanatory Memorandum- It is hereby certified that no person shall be adversely affected by giving retrospective effect to these rules.